FORM P11

INVITATION FOR RESOLUTION PLANS FOR THE CORPORATE DEBTOR MEDHANSH SNACKS PRIVATE LIMITED AT NEW DELHI

(Under regulation 43 of the Insolvency and Bankruptcy (Pre-packaged Insolvency Resolution Process) Regulations, 2021)

RELEVANT PARTICULARS		
I	**II**	**III**
1	**Name of the corporate debtor**	Medhansh Snacks Private Limited
2	**Former name(s), if changed in last two years**	NA
3	**Date of incorporation of corporate debtor**	02/04/2007
4	**Authority under which corporate debtor is incorporated /registered**	ROC Delhi
5	**Identification number**	U55100DL2007PTC161510
6	**Address of the registered office and principal office (if any) of corporate debtor**	LP-11D, Pitampura, North West, New Delhi, 110034
7	**Pre-packaged insolvency commencement date**	08.08.2025 {Order uploaded and received on 12.08.2025}
8	**Date of invitation for resolution plans**	02.09.2025
9	**Eligibility for resolution applicants**	Detailed mentioned in invitation for resolution plan
10	**Norms of ineligibility applicable under section 29A**	Detailed mentioned in invitation for resolution plan
11	**Basis for evaluation (including details related to significant improvement andtick size)**	Detailed mentioned in invitation for resolution plan
12	**Manner of obtaining 'invitation of resolution plan', basis for evaluation (including details related to significant improvement and tick size), informationmemorandum and further information**	By sending request via email on: _ ppirpmedhansh@gmail.com
13	**Last date for submission of resolution plans**	17.09.2025
14	**Manner of submitting resolution plans to resolution professional**	Through Email at ppirpmedhansh@gmail.com
15	**Estimated date for submission of resolution plan to the Adjudicating Authorityfor approval**	10.11.2025
16	**Name and registration number of the resolution professional**	**Name:** Gagan Gulati **Reg. Number:** IBBI/IPA-002/IP N00893/2019-2020/12832
17	**Name, address and e-email of the resolution professional, as registered with theBoard**	**Name:** Gagan Gulati **Reg. Address:** A-179, First Floor, Sudershan Park, New Delhi 110015. **Email address:** advocategulati@gmail.com
18	**Address and email to be used for correspondence with the resolutionprofessional**	**Reg. Address:** I-23, L.G.F, Lajpat Nagar III, New Delhi 110024. **Email address:** ppirpmedhansh@gmail.com
19	**Further details are available at or with**	Mr. Gagan Gulati Email: advocategulati@gmail.com Mobile No: 9717999399
20	**Date of publication of Form**	02.09.2025

Date: 02-09-2025
Place: New Delhi

Sd/-
Gagan Gulati
RP of Medhansh Snacks Private Limited
IBBI/IPA-002/IP-N00893/2019-2020/12832
AFA Valid Upto – 31-12-2025

PUBLIC NOTICE

All concerned are hereby informed that the following Allottee(s) have failed to comply with the terms of allotment and having defaulted in payment of the balance sale consideration and other charges, stand cancellation of their allotment in respect of the units/office spaces detailed below at "WAVE ONE" commercial complex, Sector-18, Noida-201301. As per the terms of the allotment, the Application/Booking Amount stands forfeited.

SL NO.	Name of Allottee	Unit/Space No, Category & Registration No.
1	Mr. Ajay Kumar Mishra	F25/12, Category Gold Office, Regd.Id-702
2	Ms. Sunanda Das	F27/22, Category Gold Office, Regd.Id-782

The concerned Allottee(s) named above may contact WAVE ONE Pvt. Ltd. at the on-site Project Office, Wave One, Sector-18, Noida-201301, within 7 (seven) days from the date of publication of this notice. No claims or representations whatsoever shall be entertained after the expiry of the aforesaid period.

Dated:29.08.2025
Place: Delhi NCR

For WAVE ONE Pvt. Ltd.
Authorized Signatory

Creative Graphics Solutions India Limited

(Formerly Known as Creative Graphics Solutions (I) Pvt. Ltd.)
CIN: L22219DL2014PLC263964
Corporate office: A-31, Sector-58, Noida- 201301, Uttar Pradesh, India
Registered office: 3F-305, 3rd Floor, SSG East Plaza, Plot No. 1 & 2, Mamram Complex, Mayur Vihar, Phase-III, Delhi- 110096, India
E-mail Id: accounts@creativegraphics.net.in, Mob:9560799003

NOTICE OF THE 11TH ANNUAL GENERAL MEETING, E-VOTING INFORMATION AND BOOK CLOSURE

NOTICE is hereby given that the 11th Annual General Meeting ("AGM") of Creative Graphics Solutions India Limited ("the Company") is scheduled on Friday, 26th September, 2025 at 1:00 p.m. (IST) through Video Conferencing ("VC") facility to transact the business, as set out in the Notice of AGM.

The AGM is convened in compliance with applicable provisions of the Companies Act, 2013 and the rules made thereunder ("Act"); provisions of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") and the provisions of General Circular No. 09/2024 dated 19h September, 2024, other circulars issued by Ministry of Corporate Affairs from time to time and Circular No. SEBI/HO/CFD/CFDPoD-2/P/CIR/2024/133 dated 3rd October, 2024 issued by Securities and Exchange Board of India, without the physical presence of the Members at a common venue.

In compliance with the above-mentioned provisions, the Notice of the AGM and the Annual Report have been e-mailed only to those members whose e-mail IDs are registered with the Company/Registrar and Share Transfer Agent i.e. Bigshare Services Pvt. Ltd. ("RTA")/Depository Participant(s) ("DPs"). The electronic dispatch of Annual Report to members has been completed on Monday, 1st September, 2025. Additionally, in accordance with Regulation 36(1)(b) of the Listing Regulations, the Company is also sending a letter to shareholders, whose e-mail IDs are not registered with Company/RTA/DPS, providing the weblink of Company's website from where the Notice of AGM and Annual Report for Financial Year 2024-25 can be accessed. The physical copies of the Notice of AGM and Annual Report for the Financial Year 2024-25 will be dispatched to those Members who request for the same.

The Notice of the AGM and the Annual Report for the Financial Year 2024-25 will also be made available on the website of the Company at https://creativegraphics.net.in/home/, website of the Stock Exchanges i.e. National Stock Exchange of India Limited at www.nseindia.com and on the website of CDSL i.e. www.evoting.cdsl.com.

REMOTE E-VOTING INFORMATION

In compliance with Section 108 of the Companies Act, 2013 ('the Act') read with Rule 20 of the Companies (Management and Administration) Rules, 2014, Regulation 44 of the Listing Regulations, the Company is pleased to provide its Members facility of remote e-Voting and e-Voting at the AGM through electronic voting services provided by Central Depository Services (India) Limited ("CDSL"). Members attending AGM through VC and have not cast their vote on the resolutions forming part of the Notice through remote e-Voting and are otherwise not barred from doing so, shall be eligible to vote through e-Voting facility provided during the AGM. Members who have cast their vote through remote e-Voting prior to the AGM can attend the AGM but shall not be entitled to cast their vote again. The process for remote e-Voting and e-Voting at the AGM is provided in the Notice of AGM.

The cut-off date for determining the eligibility of Members for voting through remote e-Voting and voting at the AGM is Friday, 19th September 2025.

The remote e-Voting period will start on **Tuesday, 23rd September, 2025 at 9:00 a.m.** and ends on **Thursday, 25th September 2025 at 5:00 p.m.** The remote e-Voting will be disabled by CDSL thereafter. Once the vote is cast by the Member, he/she shall not be allowed to change it subsequently. Any person who acquires shares of the Company and becomes a Member of the Company after the dispatch of the Notice of the AGM and holding shares as on the cut-off date i.e. Friday, 19th September 2025., may obtain Login Id and Password by sending a request at evoting@cdsl.com.

BOOK CLOSURE

Notice is hereby given pursuant to Section 91 of the Act, read with Rule 10 of the Companies (Management and Administration) Rules, 2014 and Regulation 42 of the Listing Regulations that the Register of Members and Share Transfer Books of the Company will remain closed from Saturday, 20th September, 2025 to Friday, 26th September, 2025 (both days inclusive) for the purpose of AGM.

Members are requested to go through the notes set out in the AGM Notice and in particular, instructions for joining the AGM, manner of casting vote through remote e-Voting and e-Voting during the AGM and attending the AGM through VC.

For **Creative Graphics Solutions India Limited**
Sd/-
Puja Arora Mehrotra
Company Secretary

Date: 01/09/2025
Place: Noida

FORM NO.1
DEBTS RECOVERY TRIBUNAL, LUCKNOW
OFFICE OF THE RECOVERY OFFICER
600/1, University Road, Near Hanuman SetuMandir, Lucknow-226007
(Area of Jurisdiction Part of Uttar Pradesh)

DRC No.285/2023/Lko/RO-I
NOTICE UNDER RULE 2 OF SECOND SHEDULE TO THE INCOME TAX ACT, 1961 READ WITH SECTION 29 OF DEBTS RECOVERY ACT 1993

PUNJAB NATIONAL BANK ....Applicant Bank
Versus
M/S SHIVJEE STEEL & OTHERS.......................Defendants

To,
1- M/s Shivjee Steel Through Its Proprietor Shri Daksh Kumar Addresss-C-179/B, BS Road, Industrial Area, Ghaziabad U.P.
2- Shri Daksh Kumar S/o Shri Naresh Kumar, Address- 36/A, Nehru Nagar, Ghaziabad U.P.
3- Shri Avdesh Kumar S/o Late Shri Hatam Singh, Address Village Tila, Sahbazpur, Pargana Loni, Ghaziabad U.P.
4- Smt. Leena Rani W/o Shri Manoj Kumar, Address - Village Sihani Kala, Banwari Nagar, Ghaziabad U.P.
5- Shri Manoj Kumar S/o Surendra Address- Sihani Kala, Banwari Nagar, Ghaziabad.

This is to notify that a sum of **Rs.4,34,16,060.00/- (RUPEES FOUR CRORE THIRTY FOUR LACS SIXTEEN THOUSAND SIXTY ONLY)** together with pendentelile and future interest @ 8.00% per annum from the date of filing of the Original Application i.e. 30.11.2019 till the loan is fully liquidated and costs and is hereby allowed succeeds and is hereby allowed exparty against defendant no. 1 to 5 jointly and severally.
2- You are hereby directed to pay the sum within 15 days of the receipt of this notice failing which the recovery shall be made in accordance with the Recovery of Debts due to Bank and Financial Institutions Act, 1993.
3. You are hereby ordered to declare on Affidavit the particulars of asset on or **03/09/2025** Before.
4- You are hereby ordered to appear before the undersigned on 03.09.2025 at 10:30 AM.

Details of Costs:

Application fees	-Rs. 1,50,000.00
Counsel fees &Clerkage	-Rs. Not Claimed
Publication charges	-Rs. Not Claimed
Miscellaneous Expenses	-Rs. Not Claimed
Clerical Charges	-Rs. Not Caimed

5- Given under my Hand and Seal on this **04th day of July 2025.**

RECOVERY OFFICER-1
DEBTS RECOVERY TRIBUNAL, LUCKNOW

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MARSHALL MACHINES LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**Marshall Machines Limited (Under CIRP)**
2.	Date of incorporation of corporate debtor	23/05/1994
3.	Authority under which corporate debtor is incorporated / registered	ROC Chandigarh
4.	Corporate Identity No Limited Liability Identification No. of corporate debtor	L29299PB1994PLC014605
5.	Address of the registered office and principal office (if any) of corporate debtor	Address: C-86 Phase V, Focal Point, Ludhiana , Punjab-141010, India.
6.	Insolvency commencement date in respect of corporate debtor	29.08.2025 (Copy of the order received on 01.09.2025)
7.	Estimated date of closure of insolvency resolution process	25.02.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: **Mr. Kanti Mohan Rustagi** IBBI Registration Number: **IBBI/IPA-002/IP-N00097/2017-18/10240**
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address:** F-14, First Floor, Kailash Colony, New Delhi-110048 **Email:** kanti.rustagi@patanjaliassociates.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address for correspondence:** C/o Resurgent Resolution Professionals LLP (IPE) 905, 9th Floor, Tower C, Unitech Business Zone Nirvana Country Sector-50, Gurgaon-122018. **Email Id (Process specific):** cirp.mml@resurgentrpl.com
11.	Last date for submission of claims	15-09-2025 (14 days from the date of receipt of the Order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal Bench-II, Chandigarh, has ordered the commencement of a corporate insolvency resolution process of the M/s Marshall Machines Limited on 29th August 2025.
The creditors of M/s Marshall Machines Limited are hereby called upon to submit their claims with proof on or before 15th September 2025 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof in Person or by Post and / or by electronic means only at the address mentioned against entry No. 10. All other creditors may submit the claims with proof in person, by post or by electronic means address mentioned against entry No. 10.
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Kanti Mohan Rustagi
Interim Resolution Professional
In the Matter of Marshall Machines Limited
Registration Number: IBBI/IPA-002/IP-N00097/2017-18/10240
AFA Number: AA2/10240/02/300626/203795
AFA Valid Upto: 30-06-2026

Date: 01.09.2025
Place: New Delhi

Bharat Rasayan Limited

Regd. Office: 1501, Vikram Tower, Rajendra Place, New Delhi-110008.
CIN: L24119DL1989PLC036264
Email: investors.brl@bharatgroup.co.in **Website:** www.bharatgroup.co.in

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following share certificates have been reported to be lost/ misplaced/stolen and the registered shareholders/claimants therefore have requested the Company for issuance of duplicate share certificates in lieu of lost share certificates:

Folio No.	Name of the Shareholders / Claimants	Certificate No.	No. of Shares	Distinctive Nos. (From - To)
0035288	VIRENDRA KUMAR AGRAWAL	20864	100	3412741-3412840
0003857	NITIN BOHRA	4548	100	1781141-1781240

Any person(s) who has/have and claim(s) in respect of the aforesaid share certificates should lodge the claim in writing with us at the above mentioned address within 15 days from the publication of this notice. The Company will not thereafter be liable to entertain any claim in respect of the said share certificates and shall proceed to issue the duplicate share certificates pursuance to Rule 6 of the Companies (Share Capital & Debentures) Rules, 2014.

For BHARAT RASAYAN LIMITED
Sd/-
(Nikita Chadha)
Company Secretary
Memb. No. FCS10121

New Delhi
September 1, 2025.

Kotak Mahindra Bank Limited

Demand Notice Under Section 13(2) Of The SARFAESI Act, 2002

Registered Office: 27 BKC, C 27, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400051 Branch Office: Kotak Mahindra Bank Limited, 7th Floor , Plot No. 7, Sector – 125,Noida, Uttar Pradesh 201313.

You the below mentioned borrower and co-borrowers have availed loan(s) from bank/financial institution, more particular described hereunder by mortgaging your immovable properties (securities) and defaulted in repayment of the same. Consequent to your defaults, your loans were classified as non-performing assets and said loan accounts alongwith all rights, titles & interests, benefits dues receivables have been assigned in favour of Kotak Mahindra Bank Limited vide separate deeds of assignment mentioned hereunder, the bank has pursuant to the said assignment and for the recovery of the outstanding dues, issued demand notice under section 13(2) of the securitization and reconstruction of financial asset and enforcement of security interest act, 2002 (the act), the contents of which are being published herewith as per section 13(2) of the act read with rule 3(1) of the security interest (enforcement) rules, 2002 as and by way of alternate service upon you. Details of the borrower, co-borrowers, securities, lender, outstanding dues, demand notice sent under section 13(2) and amount claimed there under are given as under:

Name And Address Of The Borrower, Co-Borrower Loan Account No., Loan Amount	Details Of The Immovable Property	1. Date Of Possession 2. Type of Possession 3. Demand Notice Date 4. Amount Due In Rs.
1.Mr. Tajvar Singh S/o Mr.Harish Singh & 2. Mr. Harish Singh S/o Gabbar Singh &3.Mrs. Bhagirathi Devi W/o Harish Singh , All 1 , 2 & 3 At: 128 Deep Nagar P.O Ajabpur Motharowala Dehradun Uttarakhand– 248001. **All 1, 2 & 3 Also At:** Bhagirathi Communication Lane-3 Tapowan Road Ladpur Dehradun Uttarakhand – 248001 **All 1 , 2 & 3 Also At:** Khasra No.280 Kha Mauza Navada Pargana Parwa Doon Distt. Dehradun 248001. **Loan Account Number:**-09700008771 **Loan Amount Sanctioned:**-Rs.12,84,120/- (Rupees Twelve Lakh Eighty Four Thousand One Hundred and Twenty Only)	All that Land of Khata Khatauni No.1079 (Fasli 1420 to 1425) bearing Khasra no. 280 Kha measuring 113.9 Sq. Mtrs situated at Mauza Navada, Pargana Parwadoon, District Dehradun 248001. Bounded as: East: Land of others, West :15 ft. wide road, North: 20 ft. wide road, South: Land of others. **Name Of The Mortgagor :** Mr Harish Singh S/o Late Gabbar Singh	1.Piramal Capital & Housing Finance Limited (PCHFL) 2. 27.12.2024 3. 28.08.2025 4.Rs.15,00,312/- (Rupees Fifteen Lacs Three Hundred and Twelve Only) Due And Payable As Of 31.07.2025 With Applicable Interest From 01.08.2025 Until Payment In Full

You the borrower and co-borrower/s are therefore called upon to make payment of the above mentioned demanded amount with further interest as mentioned hereinabove in full within 60 days of this notice failing which the undersigned shall be constrained to take action under the act to enforce the above-mentioned securities. Your attention is invited to provisions of sub-section (8) of section 13 of the act by virtue of which you are at liberty to redeem the secured asset within period stipulated in the aforesaid provision. Please note that as per section 13(13) of the said act, you are restrained from transferring the above-referred securities by way of sale, lease or otherwise without our consent.

Place: Dehradun, Date: 02.09.2025 **For Kotak Mahindra Bank Limited, Authorized Officer**

DEBTS RECOVERY TRIBUNAL-I, DELHI

4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001
TA 1219/2023

KARNATAKA BANK LIMITED **Applicant**
VS
M/S BALAJI TRADING CO.p AND ORS. **Defendants**
To,
1.M/S BALAJI TRADING COMPANY PROP MR. DALIP SINGH S/O SHRI KHEM CHAND R/O RZ.101/45-D, MOHAN NAGAR, PANKHA ROAD NEW DELHI 110046.
2.SATISH KUMAR S/O SHRI BALDEV SINGH H. NO. P.23/3, APS COLONY DELHI CANTT, NEAR KENDRIYA VIDYALAYA GATE NO.2, SOUTH WEST DELHI-110010.

Whereas the above-named applicant has instituted a case for recovery of **Rs,1,19,35,501.40 (Rupees One Crore Nineteen Lakh Thirty-Five Thousand Five Hundred one and Forty Paisa only)** against you and whereas it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in ordinary way. Therefore, this notice is given by advertisement directing you to make appearance before **Ld. Registrar on 06.10.2025 at 10:30 A.M.** (for further details kindly visit **DRT website www.tribunal.gov.in Phone Number: 011-23748473).** Take notice that in case of your failure to appear on the above-mentioned day before this Tribunal, the case will be heard and decided in your absence.
(i) All the Advocates/Litigants shall download the **"Cisco Webex"** application/Software
(ii) **"Meeting ID"** and **"Password"** for the next date of hearing qua cases to be taken by 'Registrar/Recovery Officer-I/ and Recovery Officer-II shall be available one day prior to the next date at DRT Official Portal i.e. **"https://drt.gov.in"** under the Public Notice Head.
(iii) In any exigency qua that, the Advocates/Litigants can contact the concerned official at **Ph. No. 011-23748473**

Given under my hand and seal of the Tribunal on this **06th June, 2025.**

SEAL

Sd/-
By order of this Tribunal

Respondent may contact under mention Phone number for further enquiry.
Ld. Registrar DRT-I, New Delhi. Phone No: 011-23748473 Email: drt1delhi-dfs@nic.in

NEERAJ PAPER MARKETING LIMITED

(CIN: L74899DL1995PLC066194)
Regd. Office: 218 – 222, Aggarwal Prestige Mall, Plot No. 2, Community Center, Along Road No. 44, Pitampura, New Delhi – 110034,
Email id: cs@neerajpaper.com | **Website:** www.neerajpaper.com;
Tel.: +91 11 47527700, **Fax** - +91 11 47527777

SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given that the Securities and Exchange Board of India vide its Circular No. **SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 2, 2025** ("Circular") has facilitated mechanism for a "**Special Window for Re-lodgement of Transfer Requests of Physical Shares**" and accordingly all physical share transfer deeds lodged for transfer with the Company or its Registrar and Transfer Agent ("RTA") prior to discontinuation of physical mode of transfer, i.e., April 01, 2019 and rejected/returned by the Company/RTA due to deficiency in the documents and was required to be re-lodged with requisite documents on or before the cut-off date fixed for re-lodgement of such transfer deeds, i.e., March 31, 2021; shall be provided with an opportunity to re-lodge the same with the Company/RTA during a special window period of six months from July 07, 2025 till January 06, 2026. During this period, the securities that are re-lodged for transfer (including those requests that are pending with the listed company/RTA, as on date) shall be issued only in demat mode. However, due process shall be followed for such transfer cum- demat requests.
For further details you may contact the Company Secretary of the Company at cs@neerajpaper.com and RTA of the Company Beetal financial Computer & Services Private Limited at beetalrta@gmail.com.

By Order of the Board
FOR NEERAJ PAPER MARKETING LIMITED
Sd/-
Deepa Kumari
(Company Secretary & Compliance Officer)

Date: 01.09.2025
Place: Delhi

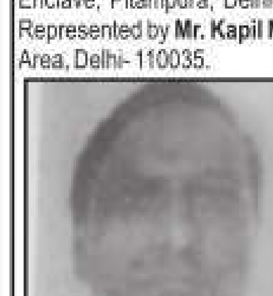
INDUSIND BANK LTD.

IndusInd Bank

Registered Office: IndusInd Bank Limited, 2401 Gen. Thimmayya Road (Cantonment), Pune- 411 001, India.
Zonal Office: IndusInd Bank Limited, Block A, 11th Floor, Hyatt Regency Complex, New Tower, Bhikaji Cama Place, New Delhi-110066

NOTICE OF DEFAULTER BORROWER/ DIRECTORS/ GUARANTORS Directors and Guarantors of M/s Hitech Grain Processing Private Limited (Borrower Company)

Registered Office:- G-5, Lawrence Road, Industrial Area, Delhi - 110035, **1. Mr. Naresh Kumar Mittal (Suspended Director & Personal Guarantor)** S/o Late Sh. RB Mittal R/o 97, Chanderlok Enclave, Pitampura, Delhi- 110034, **2. Mrs. Asha Mittal (Suspended Director & Personal Guarantor)** W/o Mr. Naresh Kumar Mittal R/o 97, Chanderlok Enclave, Pitampura, Delhi-110034, **3. Hitech Agpro Pvt. Ltd. (Corporate Guarantor)** Represented by **Mr. Kapil Mittal, Director,** Regd Office: G-36, Lawrence Road, Industrial Area, Delhi- 110035.



Mr. Naresh Kumar Mittal (Suspended Director & Personal Guarantor)

Mrs. Asha Mittal (Suspended Director & Personal Guarantor)

Mr. Kapil Mittal (Director of Corporate Guarantor)

Notice is hereby given to public at large that **M/s Hitech Grain Processing Private Limited, Registered Office At:-** G-5, Lawrence Road, Industrial Area, Delhi- 110035, have borrowed from IndusInd Bank Limited and has Defaulted in repayment of **Rs. 24,22,76,367.33 (Rupees Twenty Four Crores Twenty Two Lakhs Seventy Six Thousand Three Hundred Sixty Seven and Thirty Three paisa Only) as on 31.07.2025.**

Authorised Officer, IndusInd Bank Ltd.

AGARWAL DUPLEX BOARD MILLS LIMITED

(CIN: L99999DL1984PLC019052)
Regd. Office: 217, Aggarwal Prestige Mall, Plot No. 2, Community Center, Along Road No. 44, Pitampura, New Delhi – 110034
Website: www.agarwalduplex.net; **E-mail id:** agarwalduplex1984@gmail.com
Tel.: +91 11 47527700, **Fax** - +91 11 47527777

SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given that the Securities and Exchange Board of India vide its Circular No. **SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 2, 2025** ("Circular") has facilitated mechanism for a "**Special Window for Re-lodgement of Transfer Requests of Physical Shares**" and accordingly all physical share transfer deeds lodged for transfer with the Company or its Registrar and Transfer Agent ("RTA") prior to discontinuation of physical mode of transfer, i.e., April 01, 2019 and rejected/returned by the Company/RTA due to deficiency in the documents and was required to be re-lodged with requisite documents on or before the cut-off date fixed for re-lodgement of such transfer deeds, i.e., March 31, 2021; shall be provided with an opportunity to re-lodge the same with the Company/RTA during a special window period of six months from July 07, 2025 till January 06, 2026. During this period, the securities that are re-lodged for transfer (including those requests that are pending with the listed company/RTA, as on date) shall be issued only in demat mode. However, due process shall be followed for such transfer cum- demat requests.
For further details you may contact the Company Secretary of the Company at agarwalduplex1984@gmail.com and RTA of the Company Beetal financial Computer & Services Private Limited at beetalrta@gmail.com.

By Order of the Board
FOR AGARWAL DUPLEX BOARD MILLS LIMITED
Sd/-
(Renu Malik)
Company Secretary & Compliance officer

Date: 01.09.2025
Place: Delhi

FORM P11
INVITATION FOR RESOLUTION PLANS FOR THE CORPORATE DEBTOR
MEDHANSH SNACKS PRIVATE LIMITED
AT NEW DELHI
(Under regulation 43 of the Insolvency and Bankruptcy (Pre-packaged Insolvency Resolution Process) Regulations, 2021)

RELEVANT PARTICULARS

i	ii	iii
1	Name of the corporate debtor	Medhansh Snacks Private Limited
2	Former name(s), if changed in last two years	NA
3	Date of incorporation of corporate debtor	02/04/2007
4	Authority under which corporate debtor is incorporated /registered	ROC Delhi
5	Identification number	U55100DL2007PTC161510
6	Address of the registered office and principal office (if any) of corporate debtor	LP-11D, Pitampura, North West, New Delhi, 110034
7	Pre-packaged insolvency commencement date	08.08.2025 (Order uploaded and received on 12.08.2025)
8	Date of invitation for resolution plans	02.09.2025
9	Eligibility for resolution applicants	Detailed mentioned in invitation for resolution plan
10	Norms of ineligibility applicable under section 29A	Detailed mentioned in invitation for resolution plan
11	Basis for evaluation (including details related to significant improvement andtick size)	Detailed mentioned in invitation for resolution plan
12	Manner of obtaining 'invitation of resolution plan', basis for evaluation (including details related to significant improvement and tick size), informationmemorandum and further information	By sending request via email on: _ ppirpmedhansh@gmail.com
13	Last date for submission of resolution plans	17.09.2025
14	Manner of submitting resolution plans to resolution professional	Through Email at ppirpmedhansh@gmail.com
15	Estimated date for submission of resolution plan to the Adjudicating Authority for approval	10.11.2025
16	Name and registration number of the resolution professional	**Name:** Gagan Gulati **Reg. Number:** IBBI/IPA-002/IP_N00893/2019-2020/12832
17	Name, address and e-email of the resolution professional, as registered with theBoard	**Name:** Gagan Gulati **Reg. Address:** A-179, First Floor, Sudershan Park, New Delhi 110015. **Email address:** advocategulati@gmail.com
18	Address and email to be used for correspondence with the resolution professional	**Reg. Address:** I-23, L.G.F, Lajpat Nagar III, New Delhi 110024. **Email address:** ppirpmedhansh@gmail.com
19	Further details are available at or with	Mr. Gagan Gulati Email: advocategulati@gmail.com Mobile No: 9717999399
20	Date of publication of Form	02.09.2025

Sd/-
Gagan Gulati
RP of Medhansh Snacks Private Limited
IBBI/IPA-002/IP-N00893/2019-2020/12832
AFA Valid Upto – 31-12-2025

Date: 02-09-2025
Place: New Delhi

SHYAM TELECOM LIMITED

CIN: L32202RJ1992PLC017750
Regd. Office: Shyam House, 3, Amrapali Circle, Vaishali Nagar, Jaipur – 302021, Rajasthan, India
Corp Office: A – 60, Naraina Industrial Area, Phase – I, New Delhi – 110028
Ph.: 91-141-4025631 & 91-11-41411071/72, Fax: 91-11-25792194
Website: www.shyamtelecom.com, **Email:** investors@shyamtelecom.com

Notice of 32nd Annual General Meeting, E-voting Information and Book Closure intimation

The notice is hereby given that the **32nd (Thirty-Second) Annual General Meeting ("AGM") of Shyam Telecom Limited ("the Company") will be held on Friday, 26th September, 2025 at 01:00 P.M. (IST)** through video conferencing ("VC") / Other Audio Visual Means ("OAVM") to transact the businesses set out in the Notice of AGM in adherence to the applicable provisions of the Companies Act, 2013 ('the Act') read with rules made thereunder and MCA General Circular No. 9/2024 dated September 19, 2024 read with MCA General Circular No. 14/2020 dated April 08, 2020; 17/2020 dated April 13, 2020; 20/2020 dated May 05, 2020; 19/2021 dated December 08, 2021; 02/2022 dated May 05, 2022 and 10/2022 dated December 28, 2022; 09/2023 dated September 25, 2023; (collectively referred to as "MCA Circulars") and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") read with the SEBI Circulars dated October 3, 2024; May 12, 2020; January 15, 2021; May 13, 2022; January 05, 2023; and October 7, 2023; (collectively referred to as "SEBI Circulars"), without the physical presence of the Members at common place.

In compliance with the aforesaid MCA and SEBI Circulars, the Company has sent Notice of AGM together with the Annual Report for the financial year 2024-25 in electronic mode on, Monday, 1st September, 2025 to all the members of the Company whose name appear in the Register of Members at the close of business hours on Friday, 22nd August, 2025 and whose email addresses are registered with the Company / Company's Registrar and Share Transfer Agent, i.e. M/s Indus Shareshree Private Limited (Formerly known as Indus Portfolio Private Limited) ("INDUS") / Depository Participant(s). Further, the aforesaid Notice and Annual Report is also available on Company's website at ***www.shyamtelecom.com*** and website of both the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at ***www.bseindia.com*** and ***www.nseindia.com*** respectively and also on the website of NSDL at ***www.evoting.nsdl.com.***

Further, pursuant to Regulation 36(1)(b) of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, a physical letter providing the web-link for accessing the Annual Report for the financial year 2024-25, including the exact path, is being sent to those members who have not registered their email address with the Company/Company's RTA/Depositories /Depository Participants.

E-voting Information: In compliance with the provisions of Section 108 of the Companies Act, 2013 and Rule 20 of the Companies (Management and Administration) Rules 2015 and Regulation 44 of the Listing Regulations, as amended from time to time, the Company is providing to its members, holding Equity shares in Dematerialized or physical form as on cut-off date i.e. Friday, 19th September, 2025, the facility to exercise their voting rights in electronic mode in the following manner in respect of the businesses proposed to be transacted at the AGM, through e-voting services provided by NSDL.

- Remote E-voting: The Remote e-voting period will commence on Tuesday, 23rd September, 2025 at 10:00 A.M. and end on Thursday, 25th September, 2025 at 5:00 P.M. The remote e-voting shall not be allowed beyond this period.
- E-voting at the AGM: The facility of e-voting shall also be available at the AGM to those members who have not cast their vote by remote e-voting and are attending the meeting through VC / OAVM.

Further, the manner of remote e-voting and e-voting at the AGM by the members holding the shares in dematerialized or physical form & Members who have not registered their e-mail id, instructions and procedure related to login id and password for e-voting are provided in the Notice of AGM.

Any Person, who acquires shares and become a member of the Company after sending the Notice of AGM and holds shares as on cut-off date i.e. Friday 19th September, 2025 may obtain the login id and password by sending a request at ***evoting@nsdl.com.*** However, if you are already registered with NSDL for e-voting, then you can use your existing user ID and password for casting your vote.

The Members who have already cast their vote by remote e-voting, prior to the date of AGM, may also attend the AGM through VC/OAVM, but shall not be entitled to vote again at the AGM.

Manner of registering/updating e-mail addresses

(a) Shares held in physical Form: Please register the PAN and KYC details with the Company's Registrar and Share transfer Agent, INDUS at G – 65, Bali Nagar, New Delhi- 110015 or email at ***shankar.k@indusinvest.com/ priti.g@indusinvest.com*** in duly filled and signed prescribed Form ISR-1 (available on the website of the Company) along with other relevant Forms and documents.
(b) Shares held in Demat Mode: Please contact your Depository Participant to register/ update your e-mail addresses as per the process advise by your Depository Participant.

Members are requested to read carefully all the notes/ instructions set out in the Notice of AGM including instruction joining the AGM and manner of casting vote through remote e-voting/e-voting during the AGM.

Book Closure: Pursuant to Section 91 of the Act and Regulation 42 of Listing Regulations, the Register of Members of the Company and Share Transfer Books will remain closed from Saturday, 20th September, 2025 to Friday, 26th September, 2025 (both days inclusive) for the purpose of AGM of the Company.

FCS Soniya Gupta (Membership No. FCS 7493), Practicing Company Secretaries has been appointed as the Scrutinizer to scrutinize the remote e-voting process and voting during the AGM, in a fair and transparent manner.

In case of any queries, Members may contact to Company Secretary of the Company having phone number 011-41411071/72 or email at ***shyamtelecom.cs@gmail.com*** or to Company's Registrar and Share transfer Agent, INDUS at email id ***shankar.k@indusinvest.com/rs.kushwaha@indusinvest.com*** or call at 011-47671217/14.

By Order of the Board
For SHYAM TELECOM LIMITED
Sd/-
Kamini
Company Secretary & Compliance Officer

Place: New Delhi
Date: 1st September, 2025

PAVNA INDUSTRIES LIMITED

pavna

CIN- L34109UP1994PLC016359
Registered Office: Vimlanchal, Hari Nagar, Aligarh, Uttar Pradesh – 202001
Corporate Address: Sushayat Khurd Aligarh-Agra Road, Near Mangalayatan Mandir, Sasni, Hathras, Aligarh, Uttar Pradesh, India, 204216
Email: cs@pavnagroup.com; Website: www.pavna.in Tel No.: +91 8006409332

NOTICE

Notice is hereby given that the 31st Annual General Meeting ("AGM") of the members of the Company will be held on Wednesday, September 24, 2025 at 09:00 A.M. (IST) through physical means at Pavna International School,Aligarh-Agra Highway, near Mangalayatan Mandir, Aligarh, Uttar Pradesh-204216. The Company has sent the Notice of the AGM along with the Annual Report for the FY 2024-25 on Monday, September 1, 2025 through electronic mode to the members who have registered their email addresses with the Registrar and Transfer agent ("RTA") of the Company/Depository Participant(s) ("DP") in compliance with applicable provisions of the Companies Act ,2013 and Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations ,2015,read with relevant Circular issued by the Ministry of Corporate Affairs (MCA) and SEBI circular no. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated 5th January,2023 (hereinafter collectively referred to as "the Circulars") to transact businesses set out in the Notice of the AGM.

The Notice of the AGM and Annual Report of the Company for the financial year 2024-25 is available on the Company's website at www.pavna.in and on the website of NSE Ltd at www.nseindia.com and BSE at www.bseindia.com.

Pursuant to Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements), Regulations, 2015, the Company is providing the e-voting facility to all its Members to cast their vote on all the resolutions set forth in the Notice of the AGM and the said Members may transact such business contained in the said Notice through voting by electronic means by electronic voting system provided by National Securities Depository Limited ("NSDL").

The details of remote e-voting are given below:
1) The remote e-voting will commence on Sunday, September 21, 2025 at 9:00 a.m. IST and ends on Tuesday, September 23, 2025 at 5:00 p.m. IST. Thereafter, the remote e-voting module will be disabled.
2) The voting rights of Members shall be in proportion to their share of paid-up capital of the Company as on the cut-off date i.e. Wednesday, September 17, 2025. Once a vote is cast by the member, he/she shall not be allowed to change it subsequently.
3) The Company is also offering the facility for voting through Ballot paper during the AGM for the members attending the meeting, who have not cast their votes by remote e-voting. However, Members who have already cast their votes by remote e-voting prior to the AGM, may attend the AGM but shall not be entitled to vote.
4) A member can only opt for one mode of voting i.e. either through remote e-voting or voting through Ballot paper during the AGM. If any member casts vote by more than one mode, then voting done through remote e-voting shall prevail.
5) Any person, who acquires shares of the Company and becomes a shareholder after the dispatch of the Annual report and holding shares as on cut-off date i.e. Wednesday, September 17, 2025 may obtain login ID & password for e-voting by sending a request at evoting@nsdl.co.in.

The result of the remote e-voting/ voting through Ballot Paper at AGM shall be declared on or before Friday, September 26, 2025. The result declared, along with the Scrutinizer's Report, shall be displayed at the Registered Office of the Company and also be placed on the Company's website and be communicated to the Stock Exchanges where the Company's shares are listed.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call at 0522-6672325 or send a request to kaushalk@nsdl.com

From the Order of the Board of Directors of
PAVNA INDUSTRIES LIMITED
Sd/-
Swapnil Jain
Managing Director
DIN-01542555

Place: Aligarh
Date: 30-08-2025

ऋण वसूली अधिकरण-1 दिल्ली

4वीं मंजिल, जीवन तारा बिल्डिंग, पार्लियामेंट स्ट्रीट, नई दिल्ली- 110001

टीए 1219/2023

कर्नाटक बैंक लिमिटेड — आवेदक

बनाम

मेसर्स बालाजी ट्रेडिंग कंपनी और अन्य — प्रतिवादी

सेवा में

1. मेसर्स बालाजी ट्रेडिंग कंपनी, प्रोपराइटर श्री दलीप सिंह, पुत्र श्री खेम चंद, निवासी आरजेड.101/45-डी, मोहन नगर, पंखा रोड, नई दिल्ली 110046
2. सतीश कुमार, पुत्र श्री बलदेव सिंह, मकान नं. पी.23/3, एपीएस कॉलोनी, दिल्ली कैंट, केंद्रीय विद्यालय गेट नंबर 2 के पास, साउथ वेस्ट दिल्ली-110010

जैसा की उपरोक्त नामित आवेदक ने रु. 1,19,35,501.40 (रुपये एक करोड़ उन्नीस लाख पैंतीस हजार पाँच सौ एक रुपये और चालीस पैसे केवल) की वसूली के लिए इस अधिकरण मेंआपके विरुद्ध एक मामला शुरू किया है और जैसा की अधिकरण की संतुष्टि के लिए यह साबित हो गया है कि आपको सामान्य तरीके से सेवा प्रदान करना संभव नहीं है।अतः इस सूचना विज्ञापन के माध्यम से 06.10.2025 को प्रातः 10:30 बजे में आपको विद्वान रजिस्ट्रार के समक्ष उपस्थित होने का निर्देश दिया जाता है (अधिक जानकारी के लिए कृपया डीआरटी की वेबसाइट **www. etribunal.gov.in** देखें या फोन नंबरः 011-23748473पर कॉल करें)।

ध्यान दें कि यदि आप उपरोक्त तिथि को इस अधिकरण के समक्ष उपस्थित होने में विफल रहते हैं, तो मामला आपकी अनुपस्थिति में सुना और तय किया जाएगा।

सभी मामलों की सुनवाई वीडियो कॉन्फ्रेंसिंग के माध्यम से की जाएगी, और इसके लिए:

1. सभी अधिवक्ता/वादीगण "सिस्को वेबेक्स" (**Cisco Webex**) एप्लिकेशन/सॉफ्टवेयर डाउनलोड करें।
2. सुनवाई की अगली तिथि अर्थात रजिस्ट्रार/रिकवरी अधिकारी-I/रिकवरी अधिकारी-II द्वारा विचार की जाने वाली मामलों के लिए "मीटिंग आईडी" और "पासवर्ड" डीआरटी के आधिकारिक पोर्टल "**https://drt.gov.in**" पर सार्वजनिक सूचना शीर्ष के अंतर्गत आगामी तिथि से एक दिन पूर्व तक उपलब्ध होगा।
3. किसी भी आपात स्थिति में, अधिवक्ता/ वादीगण फोन नंबर 011-23748473 पर संबंधित अधिकारी से संपर्क कर सकते हैं।

मेरे हाथ से 06 जून, 2025 को अधिकरण की मुहर और हस्ताक्षर के साथ जारी किया गया।

मुहर

हस्ता./-
अधिकरण के आदेश से

अग्रिम पूछताछ के लिए प्रतिवादी निम्नलिखित फोन नंबर पर संपर्क कर सकते हैं:
विद्वान रजिस्ट्रार ,डीआरटी-I, नई दिल्ली, फोन नंबरः 011-23748473, ईमेलः drt1delhi-dfs@nic.in

---

अग्रवाल डुप्लेक्स बोर्ड मिल्स लिमिटेड

(CIN: L99999DL1984PLC019052)

पंजीकृत कार्यालय: 217, अग्रवाल प्रेस्टीज मॉल, प्लॉट संख्या 2, सामुदायिक केंद्र, रोड संख्या 44 के किनारे, पीतमपुरा, नई दिल्ली – 110034

वेबसाइट: www.agarwalduplex.net;

ईमेल आईडी: agarwalduplex1984@gmail.com

फ़ोन: +91 11 47527700, **फ़ैक्स -** +91 11 47527777

भौतिक शेयरों के हस्तांतरण अनुरोधों को पुनः दर्ज करने के लिए विशेष विंडो

इसके द्वारा सूचित किया जाता है कि भारतीय प्रतिभूति और विनिमय बोर्ड ने अपने परिपत्र संख्या **SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 दिनांक 2 जुलाई, 2025** ("परिपत्र") के माध्यम से "**भौतिक शेयरों के हस्तांतरण अनुरोधों** को फिर से दाखिल करने के लिए विशेष विंडो" के लिए तंत्र की सुविधा प्रदान की है और तदनुसार, हस्तांतरण के भौतिक मोड को बंद करने से पहले कंपनी या उसके रजिस्ट्रार और ट्रांसफर एजेंट ("RTA") के पास हस्तांतरण के लिए जमा किए गए सभी भौतिक शेयर हस्तांतरण कार्य, अर्थात 01 अप्रैल, 2019 और दस्तावेजों में कमी के कारण कंपनी/RTA द्वारा अस्वीकार/वापस कर दिए गए थे और ऐसे हस्तांतरण कार्यों को फिर से दाखिल करने के लिए निर्धारित कट-ऑफ तिथि, अर्थात 31 मार्च, 2021 को या उससे पहले आवश्यक दस्तावेजों के साथ फिर से दाखिल करना आवश्यक था; 7 जुलाई, 2025 से 6 जनवरी, 2026 तक छह महीने की विशेष अवधि के दौरान कंपनी/आरटीए के पास पुनः जमा करने का अवसर प्रदान किया जाएगा। इस अवधि के दौरान, हस्तांतरण के लिए पुनः जमा की गई प्रतिभूतियाँ (जिनमें सूचीबद्ध कंपनी/आरटीए के पास आज तक लंबित अनुरोध भी शामिल हैं) केवल डीमैट मोड में जारी की जाएँगी। हालाँकि, ऐसे हस्तांतरण-सह-डीमैट अनुरोधों के लिए उचित प्रक्रिया का पालन किया जाएगा।

अधिक जानकारी के लिए आप कंपनी के कंपनी सचिव से agarwalduplex1984@gmail.com पर तथा कंपनी के आरटीए बीटल फाइनेंशियल कंप्यूटर एंड सर्विसेज प्राइवेट लिमिटेड से beetalrta@gmail.com पर संपर्क कर सकते हैं।

बोर्ड के आदेशानुसार
कृते अग्रवाल डुप्लेक्स बोर्ड मिल्स लिमिटेड
हस्ता/-
(रेणु मलिक)
कंपनी सचिव एवं अनुपालन अधिकारी

दिनांक: 01.09.2025
स्थान: दिल्ली

हिंदुजा हाउसिंग फाइनेंस लिमिटेड

HINDUJA HOUSING FINANCE

कॉर्पोरेट कार्यालयः नं. 167-169, 2री मंजिल, अन्ना सलाई, सैदापेट, चेन्नई-600015 शाखा कार्यालयः एफ-8, महालक्ष्मी मेट्रो टावर, सेक्टर-4, वैशाली, गाजियाबाद-201010

ईमेलः auction@hindujahousingfinance.com

सीएलएम - अंकित गर्ग 9654060881, सीएम - गौरव राठौर 9999243349, सीआरएम - अनुज दीक्षित 8447376183,आरआरएम - अमित कौशिक, एएलएम - अरुण मोहन शर्मा

अचल संपत्ति के भौतिक कब्जे की सार्वजनिक सूचना

एलएएन नं. - DL/MTG/NRNA/A000000026

सेवा में, 1.श्री राजेंद्र प्रसाद, 2. श्रीमती लालमती तिवारी

दोनों का पताः प्लॉट नं.-2, फ्लैट नं. टीएफ-2 एलआईजी कुशल विहार लोनी गाजियाबाद-201002

जैसाकि, अतिरिक्त जिला मजिस्ट्रेट, गाजियाबाद द्वारा पारित दिनांक 18-07-2025 के आदेश के अनुसार, संपत्ति, प्लॉट नं.-2 पर निर्मित 50 वर्ग गज के क्षेत्रफल वाला, 250 वर्ग गज के क्षेत्रफल के खसरा नं.-367 का हिस्सा, ग्राम सादुल्लाबाद कॉलोनी में स्थित, जिसे कुशल विहार परगना लोनी गाजियाबाद के नाम से जाना जाता है, जिस पर टीएफ-2 (एलआईजी) नं. का घर/फ्लैट/पोर्शन तीसरी मंजिल पर छत के अधिकार सहित है,का भौतिक कब्जा मैसर्स हिंदुजा हाउसिंग फाइनेंस लिमिटेड द्वारा 27.08.2025 को ले लिया गया है।

एतद्वारा विशेष रूप से उधारकर्ताओं और आम जनता को चेतावनी दी जाती है कि वे इस संपत्ति से कोई भी लेनदेन न करें और इस संपत्ति के साथ कोई भी लेनदेन मैसर्स हिंदुजा हाउसिंग फाइनेंस लिमिटेड के प्रभार के अधीन होगा।

दिनांकः 02.09.2025, स्थानः गाजियाबाद — प्राधिकृत अधिकारी, हिंदुजा हाउसिंग फाइनेंस लिमिटेड

Bharat Rasayan Limited

Regd. Office: 1501, Vikram Tower, Rajendra Place, New Delhi-110008.
CIN: L24119DL1989PLC036264
Email: investors.brl@bharatgroup.co.in **Website:** www.bharatgroup.co.in

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following share certificates have been reported to be lost/ misplaced/stolen and the registered shareholders/claimants therefore have requested the Company for issuance of duplicate share certificates in lieu of lost share certificates:

Folio No.	Name of the Shareholders / Claimants	Certificate No.	No. of Shares	Distinctive Nos. (From - To)
0035288	VIRENDRA KUMAR AGRAWAL	20864	100	3412741-3412840
0003857	NITIN BOHRA	4548	100	1781141-1781240

Any person(s) who has/have and claim(s) in respect of the aforesaid share certificates should lodge the claim in writing with us at the above mentioned address within 15 days from the publication of this notice. The Company will not thereafter be liable to entertain any claim in respect of the said share certificates and shall proceed to issue the duplicate share certificates pursuance to Rule 6 of the Companies (Share Capital & Debentures) Rules, 2014.

For BHARAT RASAYAN LIMITED
Sd/-
(Nikita Chadha)
Company Secretary
Memb. No. FCS10121

New Delhi
September 1, 2025.

शाकुंभरी पल्प एंड पेपर मिल्स लिमिटेड

CIN: L21012UP1986PLC007671

पंजीकृत कार्यालय: 4.5 किमी, भोपा रोड, मुजफ्फरनगर, उत्तर प्रदेश- 251001

फ़ोन नंबर-7895512368, **ईमेल:** shakumbhripaper@gmail.com

वेबसाइट: www.shakumbhripulp.com

भौतिक शेयरों के हस्तांतरण अनुरोधों को पुनः दर्ज करने के लिए विशेष विंडो की सूचना

एतद् द्वारा सूचित किया जाता है कि भारतीय प्रतिभूति और विनिमय बोर्ड ने अपने परिपत्र संख्या **SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 दिनांक 2 जुलाई, 2025** ("परिपत्र") के माध्यम से "**भौतिक शेयरों के हस्तांतरण अनुरोधों को फिर से दाखिल करने के लिए विशेष विंडो**" के लिए प्रक्रिया की सुविधा प्रदान की है और तदनुसार, हस्तांतरण के भौतिक मोड को बंद करने से पहले कंपनी या उसके रजिस्ट्रार और ट्रांसफर एजेंट ("RTA") के पास हस्तांतरण के लिए जमा किए गए सभी भौतिक शेयर हस्तांतरण कार्य, यानी 01 अप्रैल, 2019 और दस्तावेजों में कमी के कारण कंपनी/RTA द्वारा अस्वीकार/वापस कर दिए गए थे और ऐसे हस्तांतरण कार्यों को फिर से दाखिल करने के लिए निर्धारित कट-ऑफ तिथि, यानी 31 मार्च, 2021 को या उससे पहले आवश्यक दस्तावेजों के साथ फिर से दाखिल करना आवश्यक था; 7 जुलाई, 2025 से 6 जनवरी, 2026 तक छह महीने की विशेष अवधि के दौरान कंपनी/आरटीए के पास पुनः जमा करने का अवसर प्रदान किया जाएगा। इस अवधि के दौरान, हस्तांतरण के लिए पुनः जमा की जाने वाली प्रतिभूतियाँ (सूचीबद्ध कंपनी/आरटीए के पास आज तक लंबित अनुरोधों सहित) केवल डीमैट मोड में जारी की जाएँगी। हालाँकि, ऐसे हस्तांतरण-सह-डीमैट अनुरोधों के लिए उचित प्रक्रिया का पालन किया जाएगा।

अधिक जानकारी के लिए आप कंपनी के कंपनी सचिव से shakumbhripaper@gmail.com पर और कंपनी के आरटीए 'स्काईलाइन फाइनेंशियल्स सर्विसेज लिमिटेड' से investors@skylinerta.com पर संपर्क कर सकते हैं।

बोर्ड के आदेशानुसार
कृते शाकुंभरी पल्प एंड पेपर मिल्स लिमिटेड
हस्ता./-
(आयुषी गुप्ता)
कंपनी सचिव

दिनांक: 30.08.2025
स्थान: मुज़फ़्फ़रनगर,

एसआरएम एनर्जी लिमिटेड

SRM Energy

CIN L17100DL1985PLC303047

पंजीकृत कार्यालयः कमरा नं0. 2, ग्राउंड फ्लोर, 1ए गॉल्फ रोड, शांति कुंज, वसंत कुंज, नई दिल्ली-110070

फोनः +91 (11) 4576 8283 **ईमेलः** info@srmenergy.in, **वेबसाइटः** www.srmenergy.in

सूचना

यह सूचित किया जाता है कि एसआरएम एनर्जी लिमिटेड ("कंपनी") के सदस्यों की 38वीं वार्षिक आम बैठक (एजीएम) शुक्रवार, 26 सितंबर, 2025 को दोपहर 12:30 बजे (आईएसटी) वीडियो कॉन्फ्रेंसिंग/अन्य ऑडियो विजुअल के माध्यम से आयोजित की जाएगी, जिसमें नोटिस में उल्लिखित कार्यों का निष्पादन किया जाएगा।

कंपनी अधिनियम, 2013 और उसके अंतर्गत बनाए गए नियमों तथा भारतीय प्रतिभूति और विनिमय बोर्ड (सूचीबद्धता दायित्व और प्रकटीकरण आवश्यकताएँ) विनियम, 2015 और एमसीए के सामान्य परिपत्र संख्या 14/2020 दिनांक 8 अप्रैल, 2020, 17/2020 दिनांक 13 अप्रैल, 2020, अन्य प्रासंगिक परिपत्रों सहित सामान्य परिपत्र संख्या 09/2024 दिनांक 19 सितंबर, 2024 तथा सेबी परिपत्र संख्या सेबी/एचओ/सीएफडी/सीएफडी-पीओडी-2/पी/सीआईआर/2024/133 दिनांक 3 अक्टूबर, 2024 के अनुसार, एजीएम का नोटिस और वित्तीय वर्ष 2024-25 की वार्षिक रिपोर्ट केवल इलेक्ट्रॉनिक माध्यम से उन्हीं सदस्यों को भेजी जाएगी जिनके नाम 29 अगस्त, 2025 (शुक्रवार) को कंपनी के रजिस्टर ऑफ मेंबर्स में दर्ज हैं और जिनके ईमेल पते कंपनी/रजिस्ट्रार एवं शेयर ट्रांसफर एजेंट/डिपॉजिटरी पार्टिसिपेंट के पास पंजीकृत हैं। उपरोक्त दस्तावेज कंपनी की वेबसाइट www.srmenergy.in, स्टॉक एक्सचेंज की वेबसाइट जहाँ कंपनी के शेयर सूचीबद्ध हैं अर्थात् बीएसई लिमिटेड www.bseindia.com और सीडीएसएल (ई-वोटिंग एजेंसी) की वेबसाइट www.evotingindia.com पर भी उपलब्ध होंगे।

इसके अलावा, सेबी लिस्टिंग रेगुलेशन्स के विनियमन 36(1)(b) के अनुसार, कंपनी सभी शेयरधारकों को एक पत्र भेजेगी जिसमें उस वेब-लिंक का विवरण होगा जहाँ पूरी वार्षिक रिपोर्ट और एजीएम नोटिस उपलब्ध होगा।

हम सभी सदस्यों से पर्यावरण संरक्षण के प्रति हमारे संकल्प का समर्थन करने का आग्रह करते हैं और भविष्य में कंपनी का संचार ईमेल के माध्यम से प्राप्त करने का विकल्प चुनने का अनुरोध करते हैं। जिन सदस्यों ने अब तक अपना ईमेल पता पंजीकृत नहीं कराया है, उनसे अनुरोध है कि वे नीचे दिए गए निर्देशों का पालन करके अपना ईमेल पता पंजीकृत करें:

भौतिक शेयरधारक	सेबी मास्टर परिपत्र सं. सेबी/एचओ/एमआईआरएसडी/एमआईआरएसडी-पीओडी/पी/सीआईआर/2025/91 दिनांक 23 जून, 2025 (पूर्व परिपत्र दिनांक 7 मई, 2024 और अन्य परिपत्रों/दिशानिर्देशों/नियमों के क्रम में) के अनुसार, सभी भौतिक शेयर धारक अपने संपर्क विवरण (ईमेल सहित) को फॉर्म ISR-1 और आवश्यक दस्तावेजों के साथ एमसीएस शेयर ट्रांसफर एजेंट लिमिटेड को ईमेल द्वारा (helpdeskdelhi@mcsregistrars.com) अथवा डाक द्वारा (पताः 179-180, डीएसआईडीसी शेड, तृतीय तल, ओखला औद्योगिक क्षेत्र, फेज-I, नई दिल्ली- 110020) भेजकर अद्यतन/पंजीकृत कर सकते हैं।
डिमैट शेयरधारक	कृपया अपने डिपॉजिटरी पार्टिसिपेंट (DP) से संपर्क करें और उनके द्वारा बताए गए प्रक्रिया अनुसार अपना ईमेल पंजीकृत कराएँ।

कंपनी सभी सदस्यों (कट-ऑफ तिथिः शुक्रवार, 19 सितंबर, 2025) को सीडीएसएल द्वारा उपलब्ध रिमोट ई-वोटिंग सुविधा प्रदान करेगी। जो सदस्य एजीएम में वीडियो कॉन्फ्रेंसिंग/अन्य ऑडियो विजुअल के माध्यम से भाग लेंगे उन्हें भी ई-वोटिंग की सुविधा उपलब्ध होगी। एजीएम में वीडियो कॉन्फ्रेंसिंग/अन्य ऑडियो विजुअल के माध्यम से भाग लेने वाले सदस्यों को अधिनियम की धारा 103 के अंतर्गत कोरम हेतु गिना जाएगा।

वार्षिक रिपोर्ट में डिमैट और भौतिक शेयरधारकों तथा उन सदस्यों के लिए, जिनका ईमेल पंजीकृत नहीं है, ई-वोटिंग की प्रक्रिया, एजीएम में वीडियो कॉन्फ्रेंसिंग/अन्य ऑडियो विजुअल के माध्यम से भाग लेने और मतदान करने की विधि विस्तृत रूप से दी गई है। ई-वोटिंग से संबंधित प्रश्न या शिकायत के लिए, सदस्य श्री राकेश दलवी, वरिष्ठ प्रबंधक, सीडीएसएल (पताः ए विंग, 25वीं मंजिल, मैराथन फ्यूचरएक्स, मफतलाल मिल कम्पाउंड, एन एम जोशी मार्ग, लोअर परेल (पूर्व), मुंबई - 400013) से संपर्क करें या helpdesk.evoting@cdslindia.com पर ईमेल भेजें अथवा टोल फ्री नंबर 1800 21 09911 पर कॉल करें।

यह भी सूचित किया जाता है कि कंपनी अधिनियम, 2013 की धारा 91 और सेबी लिस्टिंग रेगुलेशन्स के विनियमन 42 के अनुसार, कंपनी का रजिस्टर ऑफ मेम्बर्स और शेयर ट्रांसफर बुक्स शनिवार, 20 सितंबर, 2025 से शुक्रवार, 26 सितंबर, 2025 (दोनों दिन सम्मिलित) तक बंद रहेंगे। इस अवधि में कोई शेयर ट्रांसफर पंजीकृत नहीं किया जाएगा।

यह विज्ञापन एमसीए और सेबी के परिपत्रों के अनुपालन में कंपनी के सभी सदस्यों की जानकारी और लाभ के लिए जारी किया जा रहा है।

एसआरएम एनर्जी लिमिटेड के लिए
हस्ता/-
पंकज गुप्ता
(कंपनी सचिव)
ACS 63088

दिनांकः 01.09.2025
स्थानः नई दिल्ली

फॉर्म पी 11

कॉर्पोरेट देनदार के लिए समाधान योजनाओं हेतु आमंत्रण

मेधांश स्नैक्स प्राइवेट लिमिटेड, नई दिल्ली

(दिवाला एवं शोधन अक्षमता (पूर्व-पैकेज्ड दिवाला समाधान प्रक्रिया) विनियम, 2021 के विनियम 43 के अंतर्गत)

प्रासंगिक विवरण

i	ii	iii
1	कॉर्पोरेट देनदार का नाम	मेधांश स्नैक्स प्राइवेट लिमिटेड
2	पूर्व नाम (यदि पिछले दो वर्षों में बदला गया हो)	एनए
3	कॉर्पोरेट देनदार के निगमन की तिथि	02/04/2007
4	वह प्राधिकरण जिसके अंतर्गत कॉर्पोरेट देनदार निगमित/पंजीकृत है,	आरओसी दिल्ली
5	पहचान संख्या	U55100DL2007PTC161510
6	कॉर्पोरेट देनदार के पंजीकृत कार्यालय और मुख्य कार्यालय (यदि कोई हो) का पता	एलपी-11 डी, पीतमपुरा, उत्तर पश्चिम, नई दिल्ली, 110034
7	पूर्व-निर्धारित दिवालियापन प्रारंभ तिथि	08.08.2025 (आदेश 12.08.2025 को अपलोड और प्राप्त हुआ)
8	समाधान योजनाओं के लिए आमंत्रण की तिथि	02.09.2025
9	समाधान आवेदकों के लिए पात्रता	समाधान योजना के लिए आमंत्रण में विस्तृत विवरण दिया गया है
10	धारा 29ए के तहत लागू अपात्रता के मानदंड	समाधान योजना के लिए आमंत्रण में विस्तृत विवरण दिया गया है
11	मूल्यांकन का आधार (महत्वपूर्ण सुधार और टिक आकार से संबंधित विवरण सहित)	समाधान योजना के लिए आमंत्रण में विस्तृत विवरण दिया गया है
12	'समाधान योजना आमंत्रण' प्राप्त करने की विधि, मूल्यांकन का आधार (महत्वपूर्ण सुधार और टिक आकार से संबंधित विवरण सहित), सूचना ज्ञापन और अन्य जानकारी	ईमेल द्वारा अनुरोध भेजकरः- ppirpmedhansh@gmail.com
13	समाधान योजनाएँ प्रस्तुत करने की अंतिम तिथि	17.09.2025
14	समाधान पेशेवर को समाधान योजनाएँ प्रस्तुत करने की विधि	ईमेल द्वारा ppirpmedhansh@gmail.com
15	अनुमोदन हेतु न्यायनिर्णायक प्राधिकारी को समाधान योजना प्रस्तुत करने की अनुमानित तिथि	10.11.2025
16	समाधान पेशेवर का नाम और पंजीकरण संख्या	नामः गगन गुलाटी पंजीकरण संख्याः IBBI/IPA-002/IP N00893/2019-2020/12832
17	समाधान पेशेवर का नाम, पता और ई-मेल, बोर्ड में पंजीकृत	**नामः गगन गुलाटी** पंजीकरण पताः ए-179, प्रथम तल, सुदर्शन पार्क, नई दिल्ली 110015. ईमेल पताः advocategulati@gmail.com
18	समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई-मेल	**पंजीकृत पताः** आई-23, एल.जी.एफ., लाजपत नगर III, नई दिल्ली 110024. **ईमेल पताः** ppirpmedhansh@gmail.com
19	अधिक जानकारी के लिए यहां या संपर्क करें:	श्री गगन गुलाटी ईमेलः advocategulati@gmail.com मोबाइल नंबरः 9717999399
20	फॉर्म प्रकाशन की तिथि	02.09.2025

हस्ता/-
गगन गुलाटी
मेधांश स्नैक्स प्राइवेट लिमिटेड के आर.पी
IBBI/IPA-002/IP-N00893/2019-2020/12832
एएफए वैध - 31-12-2025 तक

दिनांकः 02-09-202
स्थानः नई दिल्ली

भारत सीट्स लिमिटेड

CIN: L34300DL1986PLC023540

पंजीकृत कार्यालयः 1, नेल्सन मंडेला रोड, वसंत कुंज, नई दिल्ली-110070

कॉर्पोरेट कार्यालयः प्लॉट नं. 1, मारुति उद्योग ज्वाइंट वेंचर कॉम्प्लेक्स, गुरुग्राम-122015 (हरियाणा) भारत

फोनः +91 9643339870-74, **ई-मेलः** investor_relations@bharatseats.net

CIN: L34300DL1986PLC023540 **वेबसाइटः** www.bharatseats.com

सूचना

100 दिन का अभियान - "सक्षम निवेशक"

निवेशक शिविर के उद्देश्यों और निवेशक शिक्षा और सुविधा के लिए अपने व्यापक अभियान के अनुरूप, निवेशक शिक्षा और संरक्षण निधि प्राधिकरण ('**आईईपीएफ प्राधिकरण**') ने उन शेयरधारकों के लिए 28 जुलाई, 2025 से 06 नवंबर, 2025 तक "100 **दिन का अभियान-सक्षम निवेशक**" शुरू किया है, जिनका लाभांश बकाया/अदावाकृत है। इस संबंध में, भारत सीट्स लिमिटेड ("**कंपनी**") ने 100 दिन का अभियान - "**सक्षम निवेशक**" शुरू किया है और यह सूचना कंपनी द्वारा उपरोक्त अभियान के हिस्से के रूप में जारी किया जा रहा है।

सभी शेयरधारक, जिनका लाभांश बकाया/अदावाकृत है या जिन्हें अपनी ग्राहक को जानें ("**केवाईसी**"), बैंक/नामांकन विवरण/संपर्क जानकारी (ईमेल, मोबाइल नंबर, पता), आदि को अपडेट करने की आवश्यकता है, वे कंपनी के रजिस्ट्रार और शेयर ट्रांसफर एजेंट यानी अलंकित असाइनमेंट्स लिमिटेड, 4ई/2, अलंकित हाउस, झंडेवालान एक्सटेंशन, नई दिल्ली-110055, **दूरभाष**: 011-42541234, 23541234, **ईमेलः rta@alankit** को लिख सकते हैं।

इसके अलावा, जिन शेयरधारकों के पास डीमैटेरियलाइज्ड रूप में शेयर हैं, उनसे अनुरोध है कि वे केवाईसी, बैंक/नामांकन विवरण को अपडेट करने के लिए अपने संबंधित डिपॉजिटरी पार्टिसिपेंट से संपर्क करें।

यह अभियान विशेष रूप से शेयरधारकों तक पहुंचने के लिए है ताकि वे अपनी केवाईसी, बैंक/नामांकन विवरण को अपडेट कर सकें और अपने बकाया/अदावाकृत लाभांश/शेयरों का दावा कर सकें और लाभांश की समय पर प्राप्ति सुनिश्चित कर सकें और शेयरों और लाभांश को आईईपीएफ प्राधिकरण को हस्तांतरित होने से रोक सकें।

हम सभी शेयरधारकों से आग्रह करते हैं कि वे अपनी अधिकारिता की सुरक्षा और कानूनी आवश्यकताओं का अनुपालन सुनिश्चित करने के लिए अभियान अवधि के दौरान त्वरित कार्रवाई करें।

भारत सीट्स लिमिटेड के लिए
हस्ता./-
रितु बख्शी
कंपनी सचिव
एफसीएसः 3401

स्थानः गुरुग्राम
दिनांकः 01.09.2025

ऑप्टिमस इन्फ्राकॉम लिमिटेड

optiemus

CIN: L64200DL1993PLC054086

पंजीकृत कार्यालय: K-20, द्वितीय तल, लाजपत नगर - II, नई दिल्ली - 110024

कॉर्पोरेट कार्यालय: D-348, सेक्टर-63, नोएडा, उत्तर प्रदेश-201307

वेबसाइट: www.optiemus.com, | **ईमेल:** info@optiemus.com,

फ़ोन नंबर: 011-29840906

32वीं वार्षिक आम बैठक की सूचना

एतद् द्वारा सूचित किया जाता है कि कॉर्पोरेट कार्य मंत्रालय द्वारा जारी परिपत्र संख्या 09/2024 दिनांक 19 सितंबर, 2024 के अनुपालन में, परिपत्र संख्या 14/2020 दिनांक 8 अप्रैल, 2020, 17/2020 दिनांक 13 अप्रैल, 2020, 20/2020 दिनांक 5 मई, 2020, 02/2021 दिनांक 13 जनवरी, 2021, 19/2021 दिनांक 8 दिसंबर, 2021, 21/2021 दिनांक 14 दिसंबर, 2021, 02/2022 दिनांक 5 मई, 2022 और 10/2022 दिनांक 28 दिसंबर, 2022 और 09/2023 दिनांक 25 सितंबर, 2023 (**"एमसीए परिपत्र"**) और सेबी परिपत्र संख्या **SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133** दिनांक 03 अक्टूबर, 2024 (**"सेबी परिपत्र"**),के साथ पठित के अनुपालन में कंपनी की 32वीं वार्षिक आम बैठक ("एजीएम") मंगलवार, 30 सितंबर, 2025 को अपराह्न 03:00 बजे (आईएसटी) वार्षिक आम बैठक (**एजीएम**) की सूचना में निर्धारित अनुसार व्यवसाय करने के लिए वीडियो कॉन्फ्रेंसिंग ("वीसी") या अन्य ऑडियो विजुअल माध्यमों ("ओएवीएम") के माध्यम से, आयोजित की जाएगी। वीसी/ओएवीएम के माध्यम से वार्षिक आम बैठक (एजीएम) में भाग लेने वाले शेयरधारकों को कंपनी अधिनियम, 2013 की धारा 103 के तहत कोरम के लिए गिना जाएगा।

उपरोक्त परिपत्रों के अनुपालन में, वित्तीय वर्ष 2024-25 की वार्षिक रिपोर्ट के साथ वार्षिक आम बैठक की सूचना की केवल इलेक्ट्रॉनिक प्रतियां उन सभी शेयरधारकों को भेजी जाएंगी जिनके ई-मेल पते कंपनी/आरटीए/डिपॉजिटरी के पास पंजीकृत हैं। वार्षिक आम बैठक की सूचना और वार्षिक रिपोर्ट कंपनी की वेबसाइट www.optiemus.com और स्टॉक एक्सचेंजों की वेबसाइट www.bseindia.com और www.nseindia.com पर भी उपलब्ध होगी। इसके अतिरिक्त, संशोधित सेबी (सूचीबद्धता दायित्व और प्रकटीकरण आवश्यकताएँ) विनियम, 2015 के विनियम 36(1)(बी) के अनुसार, वार्षिक रिपोर्ट का पूरा विवरण उपलब्ध कराने वाला एक पत्र, वेब-लिंक सहित, उन सदस्यों को भेजा जाएगा जिन्होंने कंपनी/आरटीए/डिपॉजिटरी के पास अपना ई-मेल पता पंजीकृत नहीं कराया है।

डीमैट रूप में शेयर रखने वाले शेयरधारकों से अनुरोध है कि वे अपने डिपॉजिटरी प्रतिभागियों के माध्यम से अपने संबंधित डिपॉजिटरी में अपना ईमेल पता और मोबाइल नंबर पंजीकृत कराएँ। भौतिक रूप में शेयर रखने वाले शेयरधारकों से अनुरोध है कि वे कंपनी की वेबसाइट पर वेब लिंक https://www.optiemus.com/shareregistration.html पर उपलब्ध विधिवत रूप से दाखिल और हस्ताक्षरित फॉर्म ISR-1 को आवश्यक सहायक दस्तावेजों के साथ कंपनी के रजिस्ट्रार और शेयर ट्रांसफर एजेंट अर्थात मेसर्स बीटल फाइनेंशियल एंड कंप्यूटर सर्विसेज प्राइवेट लिमिटेड, बीटल हाउस, तीसरी मंजिल, 99, मदनगीर, नई दिल्ली - 110062, टेलीफोन: 011-29961281-83; ई-मेल: beetal@beetalfinancial.com पर जमा करके अपना ईमेल पता और मोबाइल नंबर पंजीकृत/अपडेट करें।

शेयरधारकों को ई-वोटिंग प्रणाली के माध्यम से वार्षिक आम बैठक की सूचना में प्रस्तावित व्यवसाय पर दूरस्थ रूप से अपना वोट देने का अवसर मिलेगा। डिमटेरियलाइज्ड मोड, फिजिकल मोड में शेयर रखने वाले शेयरधारकों और जिन शेयरधारकों ने अपना ई-मेल पता पंजीकृत नहीं कराया है, उनके लिए दूरस्थ रूप से वोट करने का तरीका वार्षिक आम बैठक की सूचना में दिया जाएगा, जो कंपनी की वेबसाइट www.optiemus.com पर भी उपलब्ध होगी।

एजीएम में ई-वोटिंग प्रणाली के माध्यम से मतदान की सुविधा भी उपलब्ध कराई जाएगी तथा एजीएम में भाग लेने वाले जिन शेयरधारकों ने रिमोट ई-वोटिंग द्वारा अपना वोट नहीं डाला है, वे एजीएम के दौरान मतदान कर सकेंगे।

32वीं वार्षिक आम बैठक की सूचना शेयरधारकों को उनके पंजीकृत ई-मेल पते पर लागू कानूनों के प्रावधानों के अनुसार शीघ्र ही भेज दी जाएगी।

बोर्ड के आदेशानुसार
कृते **ऑप्टिमस इंफ्राकॉम लिमिटेड**
हस्ता/-
विकास चंद्र
कंपनी सचिव एवं अनुपालन अधिकारी

दिनांक: 01 सितंबर, 2025
स्थान: नोएडा (उत्तर प्रदेश)

टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड

TATA

पंजीकृत पता : 11वां तल, टॉवर ए, पेनिनसुला बिजनेस पार्क, गणपतराव कदम मार्ग, लोवर परेल, मुंबई- 400013,
शाखा पता : टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड, बी-36, प्रथम एवं द्वितीय तल, लाजपत नगर - पार्ट 2, एचडीएफसी बैंक के ऊपर, नई दिल्ली 110024

अचल संपत्ति के विक्रय हेतु सूचना

(प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 9(1) के साथ पठित नियम 8(6) के अंतर्गत)

प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 8(6) तथा नियम 9(1) के साथ पठित वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के अंतर्गत अचल परिसंपत्तियों के विक्रयार्थ 15 दिवसीय ई-नीलामी सूचना

एतद्द्वारा जनसाधारण को तथा विशेष रूप में निम्न वर्णित उधारकर्ता तथा / सह-उधारकर्ता, अथवा उनके विधिक उत्तराधिकारियों / प्रतिनिधियों (उधारकर्ताओं) को विशिष्ट रूप में सूचित किया जाता है कि टाटा कैपिटल हाउसिंग फाइनेंस लि. (टीसीएचएफएल) के पास बंधककृत निम्न विवरणित अचल संपत्ति, जिसका अधिग्रहण टीसीएचएफएल के प्राधिकृत अधिकारी द्वारा कर लिया गया है, का विक्रय 22-09-2025 को **''जैसी है जहां है'' एवं ''जैसी है जो है'' और ''वहां जो कुछ भी है'' तथा ''बिना किसी संसाधान''** आधार पर, निम्न वर्णित उधारकर्ता एवं सह-उधारकर्ताओं की ओर बकाया देयराशियों की वसूली के लिए किया जायेगा। आरक्षित मूल्य तथा धरोहर राशि जमा का उल्लेख नीचे किया गया है। एतद्द्वारा सूचित किया जाता है कि विक्रय के किसी स्थगन / समापन के अभाव में, उक्त प्रतिभूत परिसंपत्ति / संपत्ति का विक्रय ई-नीलामी द्वारा उक्त 22-09-2025 को अप. 2.00 बजे किया जायेगा। ई-नीलामी में प्रतिभागिता करने के लिये धराज के डिमांड ड्राफ्ट से युक्त मोहरबंद लिफाफा, टीसीएचएफएल के प्राधिकृत अधिकारी के पास 20-09-2025 को सायं 5 बजे तक अथवा इससे पूर्व शाखा के पते, **टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड, बी-36, प्रथम एवं द्वितीय तल, लाजपत नगर - पार्ट 2, एचडीएफसी बैंक के ऊपर, नई दिल्ली 110024** के पास प्रस्तुत / जमा करना होगा।

प्रतिभूत परिसंपत्ति / अचल संपत्ति का विक्रय, यहाँ इसमें निम्न विवरणित संक्षिप्त विवरणों के अनुसार **''जैसी है जहाँ है अवस्था''** पर आधारित होगा :

क्र. सं.	ऋण खाता सं.	उधारकर्ता(ओं)/सह-उधारकर्ता(ओं)/विधिक उत्तराधिकारी(रियों)/विधिक प्रतिनिधि/गारंटर(रों) के नाम	मांग सूचना की तिथि	आरक्षित मूल्य	निम्नानुसार बकाया
1.	9850506	श्री विनोद कुमार पुत्र जगबीर सिंह श्रीमती पूजा सिरोही पत्नी विनोद कुमार	रु. 28,40,039/- (रुपये अट्ठाईस लाख चालीस हजार उनतालिस मात्र) 15-02-2025	**रु. 28,11,000/-** (रुपये अट्ठाईस लाख ग्यारह हजार मात्र) **धरोहर राशि जमा (ईएमडी) :- रु. 2,81,100/-** (रुपये दो लाख इक्यासी हजार एक सौ मात्र) **अधिग्रहण का प्रकार :- भौतिक**	**रु. 30,30,044/-** (रुपये तीस लाख तीस हजार चौवालीस मात्र) 28-08-2025
अचल संपत्ति का विवरण : फ्लैट संख्या 102, प्रथम तल पर, टाइप-2बीएचके, 1060 वर्ग फुट क्षेत्रफल के सभी हिस्से, टावर-जैज में, "रिदम काउंटी, जीएच-16ई, सेक्टर-1, ग्रेटर नोएडा वेस्ट, गौतम बुद्ध नगर- उत्तर प्रदेश" नामक आवासीय परिसर में स्थित है।					
2.	TCHHL0351000100105903 & TCHIN0359000100108181 & TCHIN0399000100195359	मोहम्मद हसनैन पुत्र मोहम्मद मुस्तकीम, नाजिम पुत्र मोहम्मद मुस्तकीम शबीला पत्नी मोहम्मद मुस्तकीन तब्बसुम पत्नी मोहम्मद हसनैन	**रु. 22,93,311/- (रुपये बाईस लाख तिरानबे हजार तीन सौ ग्यारह मात्र) ऋण खाता संख्या TCHHL0351000100105903 के अंतर्गत आपके द्वारा देय है और रु. 81,347/- (रुपये इक्यासी हजार तीन सौ सैंतालीस मात्र) की राशि ऋण खाता संख्या TCHIN0359000100108181 के अंतर्गत आपके द्वारा देय है और रु. 5,04,126/- (रुपये पाँच लाख चार हजार एक सौ छब्बीस मात्र) की राशि ऋण खाता संख्या TCHIN0399000100195359 के अंतर्गत आपके द्वारा देय है, अर्थात कुल रु. 28,78,784/- (रुपये अट्ठाईस लाख अट्ठहत्तर हजार सात सौ चौरासी मात्र),** 07-02-2024	रु. 22,41,000/- (रुपये बाईस लाख इकतालिस हजार मात्र) **धरोहर राशि जमा (ईएमडी) :- रु. 2,24,100/-** (रुपये दो लाख चौबीस हजार एक सौ मात्र) **अधिग्रहण का प्रकार :-** भौतिक	**रु. 27,29,009/-** (रुपये सत्ताईस लाख उनतीस हजार नौ मात्र) आपके द्वारा **अनुबंध संख्या TCHHL0351000100105903 के अंतर्गत देय है।** 28-08-2025
अचल संपत्ति का विवरण : आवासीय एमआईजी फ्लैट संख्या यू.जी. - 01 (छत के अधिकार के बिना) के सभी भाग तथा अंश, ऊपरी भूतल, कुल कवर्ड एरिया 600 वर्ग फुट यानी 55.74 वर्ग मीटर, प्लॉट संख्या सी-1/72, डी.एल.एफ. दिलशाद एक्सटेंशन-II, ग्राम ब्रह्मपुरा या भोपुरा, परगना लोनी, तहसील एवं जिला गाजियाबाद- 201005 (उत्तर प्रदेश) में स्थित है, जिसमें बिक्री विलेख में उल्लिखित सभी सामान्य सुविधाएँ उपलब्ध हैं। सीमाः पूर्वः प्लॉट संख्या सी-1/73, पश्चिमः प्लॉट संख्या सी-1/71, उत्तरः पार्क, दक्षिणः 30' चौड़ी सड़क।					

नीलामी में, जनसाधारण को व्यक्तिगत रूप में अपनी बोली(लियां) जमा/प्रस्तुत करने के लिए आमंत्रित किया जाता है। कोई भी अधिकारी या अन्य व्यक्ति, जो इस विक्रय के संबंध में कोई भी कार्य-दायित्व निभा रहा है, यद्यपि वह कार्य-दायित्व को प्रत्यक्ष अथवा अप्रत्यक्ष रूप में ही क्यों न निभा रहा हो, वह बोलीदान नहीं कर सकता, बेची गई अचल संपत्ति में कोई हित उपार्जित नहीं कर सकता अथवा उपार्जित करने का प्रयास नहीं कर सकता।

विक्रय जो है, वह प्रतिभूति हित (प्रवर्तन) नियमावली 2002 में निर्धारित शर्तों तथा निम्नलिखित भावी शर्तों के अधीन होगा :

टिप्पणी : ई-नीलामी, पोर्टल https://www.bankeauctions.com के माध्यम से 22-09-2025 को अप. 2.00 से अप. 3.00 बजे तक 5 मिनटों प्रत्येक के सीमित विस्तार के साथ संचालित की जायेगी।

नियम एवं शर्तें: (1) यहां इसमें निम्न दी गई अनुसूची में विनिर्दिष्ट विवरण यद्यपि अधोहस्ताक्षरकर्ता की सर्वोत्तम जानकारी के अनुसार वर्णित किए गए हैं, तथापि अधोहस्ताक्षरकर्ता इस उद्घोषणा में हुई/होनेवाली किसी त्रुटि, त्रुटिपूर्ण-विवरण अथवा चूक हेतु उत्तरदायी नहीं होंगे। बोली राशि से संबंधित, अथवा बोलीदाता से संबंधित, किसी विवाद के उत्पन्न होने की स्थिति में अचल संपत्ति को एक बार फिर से नीलामी के लिए रख दिया जाएगा, जो प्राधिकृत अधिकारी के विवेकाधीन होगा। (2) अचल संपत्ति का विक्रय आरक्षित मूल्य से कम पर नहीं किया जाएगा। (3) बोली वृद्धि राशि रु. 10,000/- (रुपए दस हजार मात्र) होगी। (4) संपत्ति के क्रयार्थ जमा / प्रस्तुत की गई समस्त बोलियों के साथ उपर्युक्तानुसार धरोहर राशि ''टाटा कैपिटल हाउसिंग फाइनेंस लि.'' के पक्ष में आहरित शाखा पते पर भुगतानयोग्य डिमांड ड्राफ्ट के माध्यम से संलग्न होनी चाहिए। नीलामी के उपरांत असफल बोलीदाताओं को डिमांड ड्राफ्ट वापस कर दिए जाएंगे। एनईएफटी / आरटीजीएस / आईएमपीएस के माध्यम से धराज के भुगतान हेतु कृपया प्राधिकृत अधिकारी से संपर्क करें। (5) सर्वोच्च बोलीदाता को तब ही सफल बोलीदाता के रूप में घोषित किया जाएगा, जब वह बोलीदान हेतु विधिक रूप में सदैव अर्हक पाया जाता है और इसके अतिरिक्त जब उसकी बोली राशि आरक्षित मूल्य से कम नहीं हो। यह 'प्राधिकृत अधिकारी' के विवेकाधीन होगा कि वे उस स्थिति में सर्वोच्च बोली की स्वीकृति को अस्वीकार कर सकते हैं जब उन्हें यह ज्ञात हो कि प्रस्तावित मूल्य स्पष्टतः इतना अपर्याप्त है कि वह बोलीदान करने के लिए अनुचित लग रहा हो। (6) अभिलेखित कारणों के लिए यह 'प्राधिकृत अधिकारी' के विवेक पर होगा कि वे विक्रय स्थगित कर दें/उसे समाप्त कर दें। (7) अचल संपत्ति का अवलोकन जो है वह पूर्व अनुमति प्राप्त करके 12-09-2025 को 11 बजे से लेकर के 5 बजे के बीच किया जा सकता है। (8) एक सफल बोलीदाता के रूप में घोषित हो चुके व्यक्ति को ऐसी घोषणा के बाद तत्काल, क्रयराशि / बोली की 25 प्रतिशत राशि जमा करनी होगी, जिसमें धराज राशि भी सम्मिलित होगी, और यह राशि 'प्राधिकृत अधिकारी' के पास 24 घंटों के अंदर जमा करनी होगी, और यह राशि जमा करने में चूक होने पर संपत्ति को तत्काल प्रभाव से निजी संधि द्वारा की जानेवाली नई नीलामी/विक्रय हेतु रख दिया जाएगा। (9) यदि उपरोक्तानुसार आंशिक राशि जमा कर दी जाती है तो क्रयराशि की भुगतानयोग्य शेष रकम का भुगतान क्रेता द्वारा 'प्राधिकृत अधिकारी' को संपत्ति के विक्रय की अभिपुष्टि की तिथि से 15वें दिवस को अथवा इससे पूर्व करना होगा, इसमें ऐसा दिवस छूट जाएगा, अथवा यदि 15वें दिन रविवार या अन्य अवकाश पड़ता है तो तब 15वां दिवस के बाद आनेवाले प्रथम कार्यदिवस में करना होगा। (10) ऊपर वर्णित अवधि के अंदर किसी भुगतान में चूक होने की स्थिति में संपत्ति को निजी संधि द्वारा की जानेवाली नई नीलामी / विक्रय हेतु रख दिया जाएगा। धराज सहित अन्य जमा राशियों को टाटा कैपिटल हाउसिंग फाइनेंस लि. द्वारा जब्त कर लिया जाएगा और चूककर्ता क्रेता संपत्ति से संबंधित समस्त दावों से वंचित हो जाएगा। (11) टाटा कैपिटल हाउसिंग फाइनेंस लि. को ज्ञात किसी ऋणभारों के विवरण, जिस हेतु संपत्ति है : उपरोक्त तालिका के अनुसार हैं। इच्छुक बोलीदाता को सलाह है कि वे संवैधानिक प्रदेयताओं जैसे कि सपंत्ति कर, विद्युत इत्यादि के बकायों सहित संपत्ति पर ऋणभारों के संबंध में अपने स्वयं के स्तर पर स्वतंत्र जांच-पड़ताल कर लें। (12) किसी अन्य विवरण के लिए अथवा ई-नीलामी पर ऑनलाइन प्रशिक्षण की प्रक्रिया हेतु प्रस्तावित बोलीदातागण, सेवा प्रदाता, सी1 इंडिया प्राइवेट लिमिटेड, पता : सी1 इंडिया प्राइवेट लिमिटेड, तीसरी मंजिल, प्लॉट संख्या 68, सेक्टर-44, गुड़गांव, हरियाणा-122003, ईमेल आईडी : gujarat@c1india.com / support@bankeauctions.com अथवा श्री मनीष बंसल को उनकी ई-मेल आईडी : Manish.Bansal@tatacapital.com प्राधिकृत अधिकारी, मोबाइल नं. 8588983696 पर संपर्क कर सकते हैं। कृपया अपने प्रश्नों को व्हाट्सऐप नंबर - 9999078669 पर प्रेषित करें। (13) सर्वोच्च घोषित बोली राशि पर 1 प्रतिशत का टीडीएस लागू होगा जिसका सर्वोच्च बोलीदाता द्वारा भुगतान किया जाना है। सर्वोच्च बोलीदाता को भुगतान को स्वामी / उधारकर्ता(ओं) के पैन के अंतर्गत जमा करने की आवश्यकता है और चालॉन की प्रति हमारी कंपनी के पास जमा / प्रस्तुत करनी होगी। (14) उपरोक्त विवरणों के लिये कृपया प्रतिभूत ऋणदाता की वेबसाइट में उपलब्ध निम्न लिंक https://surl.lt/ynjjee का संदर्भ ग्रहण करें। (15) कृपया लिंक : https://www.tatacapital.com/property-disposal.html को भी देखें।

कृपया नोट करें - टीसीएचएफएल ने इस संपत्ति के विक्रय / नीलामी के लिये उक्त वर्णित नीलामकर्ता साझीदार के अलावा किसी अन्य ब्रोकर / एजेंट को कार्यव्यस्त नहीं किया है। इच्छुक पक्षकारों को इस विषय के संबंध में पूछे जानेवाले समस्त प्रश्नों एवं पूछताछों के लिए केवल अधोहस्ताक्षरकर्ता अथवा प्राधिकृत अधिकारी से ही संपर्क करना चाहिये।

स्थान : दिल्ली तथा उत्तर प्रदेश — **हस्ता./- प्राधिकृत अधिकारी**
दिनाँक : 04-09-2025 — **टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड**

केन फिन होम्स लिमिटेड

Can Fin Homes Ltd

CIN - L85110KA1987PLC008699

प्रथम तल, SCO -2, सैक्टर-9, हुडा मार्केट, करनाल, हरयाणा - 132001 फोन : 0184-2231555, 7625079210

ई-मेल : karnal@canfinhomes.com

अचल सम्पत्तियों की बिक्री हेतु बिक्री सूचना, परिशिष्ट IV-A [नियम 9 (1) के परंतुक देखें]

वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के साथ पठित प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 9 (1) के परंतुक के तहत अचल आस्तियों की बिक्री हेतु बिक्री सूचना।

एतद्द्वारा सर्व साधारण को और विशेष रूप से कर्जदार(रों) तथा गारटर(रों) को सूचना दी जाती है कि प्रत्याभूत लेनदार के पास प्रभारित निम्नवर्णित अचल सम्पत्ति, जिसका भौतिक कब्जा लिये **केन फिन होम्स लिमिटेड, करनाल शाखा** के प्राधिकृत अधिकारी द्वारा प्राप्त किया जा चुका है, **श्रीमती सतविंदर कौर पत्नी श्री बलबीर सिंह, श्री गुरप्रीत सिंह पुत्र श्री बलबीर सिंह, श्री कुलदीप सिंह पुत्र श्री बलबीर सिंह (कर्जदार) और श्री सुरिंदर मोहन पुत्र श्री सुखदेव कृष्ण (गारंटर),** की तरफ केन फिन होम्स लिमिटेड की **20.09.2025** तक बकाया राशि रु. **25,10,081/-** (रूपये पच्चीस लाख दस हजार इक्यासी रुपये मात्र) उस पर आगे ब्याज एवं अन्य प्रभारों इत्यादि की वसूली के लिए दिनांक **01.09.2025** को **"जैसी है जहाँ है", "जैसी है जो है" तथा "जो भी है वहाँ है"** आधार पर बेची जाएगी। आरक्षित मूल्य रु. **19,00,000/-** (रूपये उन्नीस लाख रुपये मात्र) तथा बयाना राशि जमा रु. **1,90,000/-** (रूपये एक लाख नब्बे हजार रुपये मात्र) होगी।

अचल संपत्ति का विवरण

मकान संख्या 15 में स्थित भूमि के सभी भाग, 160 वर्ग गज, डिटेंशन टैंक क्षेत्र, तहसील नीलोखेड़ी, जिला करनाल, हरियाणा-132117, सीमाएं: उत्तरः 60 फीट, जगन नाथ का प्लॉट, दक्षिणः 60 फीट, गुरदयाल का प्लॉट, पूर्वः 24 फीट, हंस राज का प्लॉट, पश्चिमः 24 फीट और 20 फीट चौड़ी सड़क

ज्ञात भारः शून्य

बिक्री के विस्तृत नियम और शर्तें केन फिन होम्स लिमिटेड की आधिकारिक वेबसाइट (**https://www.canfinhomes.com/SearchAuction.aspx**), उपलब्ध कराई गई है।

ई-नीलामी में भाग लेने के लिए लिंक www.bankeauctionwizard.com

दिनांक : 01.09.2025 स्थान : करनाल — प्राधिकृत अधिकारी केन फिन होम्स लि.

डीयूडिजिटल ग्लोबल लिमिटेड

DU Digital Global

सीआईएनः L74110DL2007PLC171939

पंजीकृत कार्यालयः सी-4, एसडीए कम्युनिटी सेंटर, हौज खास, नई दिल्ली-110016
वेबसाइटः www.dudigitalglobal.com | **ईमेलः** cs@dudigitalglobal.com | **फोन नं.** 011 40450533

विडियो कॉन्फ्रेंसिंग/अन्य ऑडियो विडियो माध्यमों के द्वारा डुडिजिटल की 18वीं वार्षिक आम बैठक से संबंध में सूचना

सदस्यगण कृपया नोट करें कि कंपनी अधिनियम, 2013 (**"अधिनियम"**) के प्रावधानों और उसके अधीन बनाए गए नियमों तथा भारतीय प्रतिभूति और विनिमय बोर्ड (सूचीयन दायित्व एवं प्रकटीकरण आवश्यकताएं) विनियम, 2015 (**"सेबी सूचीयन विनियम"**) के साथ पठित कॉर्पोरेट कार्य मंत्रालय द्वारा जारी किए गए सामान्य परिपत्र सं. 14/2020 दिनांक 8 अप्रैल, 2020, 17/2020 दिनांक 13 अप्रैल, 2020, 20/2020 दिनांक 5 मई, 2020, 02/2021 दिनांक 13 जनवरी, 2021, 2/2022 दिनांक 5 मई, 2022, 10/2022 दिनांक 28 दिसम्बर, 2022, 9/2023 दिनांक 25 सितम्बर, 2023 और नवीनतम 9/2024 दिनांक 19 सितम्बर, 2024 तथा भारतीय प्रतिभूति और विनिमय बोर्ड (**"सेबी"**) द्वारा जारी परिपत्र सं. सेबी/एचओ/सीएफडी/सीएमडी1/सीआईआर/पी/2020/79 दिनांक 12 मई, 2020 एवं सेबी/एचओ/सीएफडी/सीएमडी2/सीआईआर/पी/2021/11 दिनांक 15 जनवरी, 2021 एवं सेबी/एचओ/सीएफडी/सीएमडी2/सीआईआर/पी/2022/62 दिनांक 13 मई, 2022 एवं सेबी/एचओ/सीएफडी/ पीओडी-2/पी/सीआईआर/2023/4 दिनांक 5 जनवरी, 2023, एवं सेबी/एचओ/सीएफडी-पीओडी-2/पी/सीआईआर/2023/167 दिनांक 7 अक्टूबर, 2023 और नवीनतम सेबी/ एचओ/सीएफडी/सीएफडी-पीओडी2/पी/सीआईआर/2024/133 दिनांक 03 अक्टूबर, 2024 (संयुक्त रूप से **"परिपत्र"** के रूप में संदर्भित) के अनुपालन में आम स्थल पर सदस्यों की भौतिक उपस्थिति के बिना एजीएम की सूचना (**"सूचना"**) जो कि उचित समय पर एजीएम के आयोजन के लिए सर्कुलेट की जाएगी, में निर्धारित कामकाज के निष्पादन के लिए डीयूडिजिटल ग्लोबल लिमिटेड (**"कंपनी"**) के सदस्यों की 18वीं वार्षिक आम बैठक (**"एजीएम"**) सोमवार, 29 सितम्बर, 2025 को दोपहर 12:30 बजे (आईएसटी) विडियो कॉन्फ्रेंसिंग/अन्य ऑडियो विडियो माध्यमों (**"वीसी/ओएवीएम"**) के द्वारा आयोजित की जाएगी।

उपर्युक्त परिपत्रों के अनुपालन में, 31 मार्च, 2025 को समाप्त वित्तीय वर्ष के वित्तीय विवरणों सहित वित्तीय वर्ष 2024-2025 के लिए वार्षिक रिपोर्ट के साथ 18वीं एजीएम की सूचना, नियत समय में, केवल इलेक्ट्रॉनिक मोड के माध्यम से उन सदस्यों को भेजी जाएगी जिनके ई-मेल पते कंपनी/रजिस्ट्रार एवं शेयर ट्रांसफर एजेंट (**"आरटीए"**) अर्थात् बिगशेयर सर्विसेज प्राइवेट लिमिटेड/डिपॉजिटरी पार्टिसिपेंट्स ("डीपी") के साथ पंजीकृत हैं। वित्तीय वर्ष 2024-2025 के लिए वार्षिक रिपोर्ट के साथ एजीएम की सूचना कंपनी की वेबसाइट www.dudigitalglobal.com पर भी उपलब्ध कराई जाएगी और इसे आरटीए की वेबसाइट www.bigshareonline.com, नेशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड (**"एनएसई"**) की वेबसाइट www.nseindia.com से भी प्राप्त किया जा सकता है।

सदस्यगण केवल वीसी/ओएवीएम सुविधा के माध्यम से एजीएम में भाग ले सकते हैं। एजीएम में शामिल होने के निर्देश और भागीदारी के तरीके एवं अन्य प्रासंगिक विवरण कंपनी द्वारा एजीएम की सूचना में उपलब्ध कराए जाएंगे। वीसी/ओएवीएम के माध्यम से एजीएम में भाग लेने वाले सदस्यों को अधिनियम की धारा 103 के तहत कोरम की गणना के उद्देश्य से गिना जाएगा। तदनुसार, कृपया ध्यान दें कि कंपनी की 18वीं एजीएम में व्यक्तिगत रूप से उपस्थित होने और भाग लेने का कोई प्रावधान नहीं किया गया है।

सदस्यों को एजीएम की सूचना में निर्धारित सभी प्रस्तावों पर रिमोट ई-वोटिंग सुविधा (एजीएम से पहले) और ई-वोटिंग सुविधा (एजीएम में) के माध्यम से इलेक्ट्रॉनिक रूप से वोट डालने की सुविधा प्रदान की जाएगी। वोट डालने की सुविधा आरटीए द्वारा प्रदान की जाएगी। एजीएम में ई-वोटिंग उन सदस्यों को उपलब्ध कराई जाएगी जो वीसी/ओएवीएम के माध्यम से एजीएम में उपस्थित हैं और जिन्होंने रिमोट ई-वोटिंग के माध्यम से प्रस्तावों पर अपना वोट नहीं डाला है। जिन सदस्यों ने एजीएम से पहले रिमोट ई-वोटिंग के माध्यम से अपना वोट डाला है वे वीसी/ओएवीएम के माध्यम से एजीएम में भाग ले सकते हैं लेकिन वह एजीएम में वोट डालने के पात्र नहीं होंगे। रिमोट ई-वोटिंग की विस्तृत प्रक्रिया और पद्धति, एजीएम में ई-वोटिंग और वीसी/ओएवीएम के माध्यम से एजीएम में भाग लेने के निर्देश एजीएम सूचना में दिए गए हैं।

डीमैट मोड में प्रतिभूतियां रखने वाले सदस्यों को डिपॉजिटरी और डिपॉजिटरी प्रतिभागियों के साथ रखे गए अपने डीमैट खाते के माध्यम से वोट करने की अनुमति है। सदस्यों को सलाह दी जाती है कि वे अपने संबंधित डिपॉजिटरी पार्टिसिपेंट से संपर्क करके ई-वोटिंग सुविधा तक पहुंचने के लिए अपने डीमैट खातों में अपने मोबाइल नंबर और ई-मेल पते को पंजीकृत/अपडेट करें। शेयरधारकों से अनुरोध है कि वे कंपनी के आरटीए को ivote@bigshareonline.com पर लिखकर अपना केवाईसी पूरा करें।

किसी भी पूछताछ या एजीएम में ई-वोटिंग से जुड़ी किसी भी समस्या के लिए आप ivote@bigshareonline.com पर मेल कर सकते हैं या 1800 22 54 22, 022-62638338 पर कॉल कर सकते हैं।

बोर्ड के आदेशानुसार
डीयूडिजिटल ग्लोबल लिमिटेड
हस्ता/-
ललित चावला
कंपनी सचिव एवं अनुपालन अधिकारी

तिथिः 02.09.2025
स्थानः नई दिल्ली

PUSHPSONS INDUSTRIES LIMITED

Registered Office:- B-40, Okhla Industrial Area, Phase-1, New Delhi-110020
CIN: L74899DL1994PLC059950
Tel: 011-41610121 Fax: 011-41058461
Email: info@pushpsons.com Website: www.pushpsons.com

NOTICE OF 31ST ANNUAL GENERAL MEETING, REMOTE E-VOTING AND BOOK CLOSURE

Notice is hereby given that the 31st Annual General Meeting of the Members of the Company scheduled will be held on Monday 29th September, 2025 at 11:00 A. M. through Video Conferencing ('VC')/Other Audio- Visual Means ('OAVM') facility, to transact the Business contained in the Notice of 31st AGM in compliance with the various circulars issued by Ministry of Corporate Affairs ("MCA") i.e. circular dated December 28, 2022 read with circulars dated September, 19, 2024, September 25, 2023, December 28, 2022, May 05, 2022, January 13, 2021, December 14, 2021, April 08, 2020, April 13, 2020, May 05, 2020, September 25, 2023 (collectively referred to as "MCA Circulars") and SEBI vide its Circular dated January 05, 2023,October 07, 2023 and October 03, 2024 (referred to as "SEBI Circular") permitted the holding of the Annual General Meeting ("AGM") through VC / OAVM, without the physical presence of the Members at a common venue. In compliance with the provisions of the Companies Act, 2013, SEBI Listing Regulations, MCA Circulars and SEBI Circular, the 31st AGM of the Company is being held through VC / OAVM facility, without the physical presence of Members at a common venue. The deemed venue for the 31st AGM shall be the Registered Office of the Company.

In compliance with the aforesaid Circulars, Notice of AGM along with the Annual Report 2024-25 is being sent only through electronic mode to those Members whose email addresses are registered with the Company/ Depositories. Members may note that the Notice and Annual Report 2024-25 will also be available on the Company's website www.pushpsons.com, website of the Stock Exchanges i.e. BSE Limited at www.bseindia.com.

In case you have not registered mail id with the Company/Depositories, please follow below instruction to register your mail ID for obtaining Annual Report for FY 2024-25 and login details for e-voting:

- In case the shares are held in physical mode please provide Folio No., Name of Shareholder, scanned copy of the Share Certificate (front and back), PAN (self-attested scanned copy of PAN Card), AADHAR (self-attested scanned copy of Aadhar Card) by email to beetalrta@gmail.com) or info@pushpsons.com.
- In case shares are held in demat mode, please provide DP ID and Client ID, Name, Copy of Account Statement, PAN (self-attested scanned copy of PAN card) and AADHAR (self-attested scanned copy of Aadhaar Card) by email to beetalrta@gmail.com or info@pushpsons.com.

The Shareholders are requested to contact their Depository Participants for registration of Email ID as per the process provided by DP.

The procedure to join the meeting through VC/OAVM is provided in the notice of AGM.

The members are further informed that:

a) The ordinary and special business as set out in the Notice of AGM may be transacted through voting by electronic means.
b) The remote e-voting of the shareholders shall be reckoned on the equity shares held by them as on Tuesday, 23rd September, 2025 being the cut-off date for this purpose. Shareholders of the Company holding shares either in physical or dematerialized form on the said cut-off date only shall be entitled to avail the facility of remote e-voting.
c) The remote e-voting period commences on Friday, 26th September, 2025 at 10:00 A.M. and ends on Sunday, 28th September, 2025 at 5:00 P.M. and shall not be available thereafter.
d) Any person who becomes member of the Company after dispatch of the Notice of AGM and holding shares as of the Cut-off date i.e. 23rd September, 2025 may obtain the user ID and password by sending a request at helpdesk.evoting@cdslindia.com. The detailed procedure for obtaining the user ID and password is also provided in the Notice of the Meeting which is available on Company's website and CDSL's website. However, if a person is already registered with CDSL for e-voting then existing User ID and password can be used for casting vote through remote e-voting.
e) Details of the manner of casting remote e-voting is available to the annexure of the notice for 31st AGM, which is also posted on the website of the Company viz., www.pushpsons.com and on the website of Central Depository Services (India) Ltd. (CDSL) the remote e-voting agency viz., www.evotingindia.com.
f) In case you have any queries or issues regarding e-voting, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evotingindia.com, under help section or write an email to helpdesk.evoting@cdslindia.com.

Notice is also given pursuant to Section 91 of the Companies Act, 2013, Rule 10 of the Companies (Management & Administration) Rules, 2014 and Reg. 42 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015 that the Register of Members and Share Transfer Books will remain closed from Tuesday, the 23rd day of September, 2025 to Monday, the 29th day of September, 2025 (both days inclusive) for the purpose of annual closure of Books.

For Pushpsons Industries Limited
Sd/-
Pankaj Jain
Director
DIN: 00001923
Res. Add.: E-16, Lane W-4, Sainik Farms, New Delhi- 110062

Place: Delhi
Date: 02.09.2025